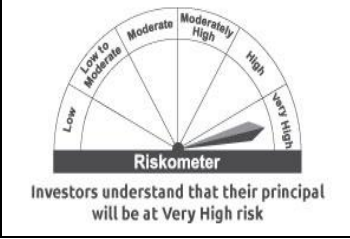
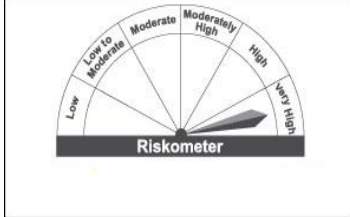


SCHEME INFORMATION DOCUMENT

Axis Silver ETF

(An open ended scheme replicating/tracking Domestic Price of Silver)

NSE Symbol: AXISILVER

This product is suitable for investors who are seeking*:	Scheme Risk-o-meter	Benchmark Risk-o-meter
- Capital appreciation over medium to long term - Investment in Silver is in order to generate returns replicating the performance of physical silver in domestic prices, subject to tracking error		 Domestic Price of Physical Silver (based on LBMA Silver daily spot AM fixing price)

***Investors should consult their financial advisers if in doubt about whether the product is suitable for them.**

Continuous offer for Units at NAV based prices

Name of Mutual Fund	:	Axis Mutual Fund
Name of Asset Management Company	:	Axis Asset Management Company Ltd.
Name of Trustee Company	:	Axis Mutual Fund Trustee Ltd
Addresses, Website of the entities	:	One Lodha Place, 22nd & 23rd Floor, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, Pin Code – 400013 www.axismf.com
Name of the Sponsor	:	Axis Bank Ltd.

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI(MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Axis Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on www.axismf.com.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated November 28, 2024.

Please refer to the NSE disclaimer overleaf.

DISCLAIMER

As required, a copy of this Scheme Information Document has been submitted to National Stock Exchange India Ltd. (hereinafter referred to as NSE). NSE has given vide its letter – NSE/ List /5395 dated December 27, 2021 permission to the Mutual Fund to use the Exchange's name in this Scheme Information Document as one of the stock exchanges on which the Mutual Fund's Units are listed subject to, the Mutual Fund fulfilling the various criteria for listing. The Exchange has scrutinized this Scheme Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to the Mutual Fund. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Scheme Information Document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this Scheme Information Document; nor does it warrant that the Mutual Fund's Units will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of the Mutual Fund, its sponsors, its management or any scheme of the Mutual Fund.

Every person who desires to apply for or otherwise acquire any Units of the Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever.

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SECTION I
Part I. HIGHLIGHTS/SUMMARY OF THE SCHEME

Sr. No.	Title	Description
I.	Name of the scheme	Axis Silver ETF ('the Scheme')
II.	Category of the Scheme	Exchange Traded Fund (ETF)
III.	Scheme type	An open ended scheme replicating/tracking Domestic Price of Silver.
IV.	Scheme code	AXIS/O/O/OET/22/07/0065
V.	Investment objective	To generate returns that are in line with the performance of physical silver in domestic prices, subject to tracking error. There is no assurance that the investment objective of the scheme will be achieved.
VI.	Liquidity/listing details	On the exchange: The Units of the Scheme is listed on National Stock Exchange of India Ltd. (NSE) and/or any other recognized stock exchanges as may be decided by AMC from time to time. The Units of the scheme may be bought or sold on all trading days at prevailing listed price on such Stock Exchange(s). The AMC shall adhere to guidelines published by AMFI /SEBI for exceptional circumstances under which the scheme is unable to transfer redemption or repurchase proceeds within prescribed timelines Directly with the Mutual Fund: The Scheme offers units for subscription / redemption directly with the Mutual Fund in Creation Unit Size to Authorized Participants / Market Makers and above a specified threshold Large Investors, at NAV based prices on all Business Days during an ongoing offer period. The AMC shall appoint Authorized Participants (AP) / Market Maker who will provide a two -way quote in the secondary market in order to provide liquidity in the market.
VII.	Benchmark (Total Return Index)	Benchmark: Domestic Price of Physical Silver (based on LBMA Silver daily spot AM fixing price). Justifications of Benchmark: The fund aims to provide returns before expenses that correspond to the price of silver subject to tracking errors. Hence the benchmark. Tier 2 Benchmark: Not Applicable
VIII.	NAV disclosure	By 11.00 p.m. on every Business Day on AMC (www.axismf.com) and AMFI website. Further Details in Section II.
IX.	Applicable timelines	Timeline for Dispatch of redemption proceeds: Under normal circumstances the AMC shall dispatch the Redemption proceeds (cash) within three (3) working Days from the date of receipt of request from the unit holder. However, only Authorised Participants/Market makers and Large Investors can directly subscribe/redeem from the AMC in 'Creation Unit' Size/ above a specified threshold. The AMC shall adhere to guidelines published by AMFI /SEBI for exceptional

		circumstances under which the scheme is unable to transfer redemption or repurchase proceeds within prescribed timelines. Dispatch of IDCW: No IDCW will be declared under the Scheme.
X.	Plans and Options Plans/Options and sub options under the Scheme	Not applicable
XI.	Load Structure	Entry Load: Not Applicable Para 10.4 of SEBI Master Circular on Mutual Funds as amended from time to time has decided that there shall be no entry load for all Mutual Fund schemes. Exit Load: NIL For more details on Load Structure, please refer paragraph "Load Structure"
XII.	Minimum Application Amount/switch in	<u>Minimum Application Amount/switch in Subscription / Redemption of Units directly with Mutual Fund:</u> Authorised participants/Market makers/ Large Investors can directly purchase / redeem in multiples of Creation Unit Size on any business day. Large Investors can directly purchase / redeem in Creation Unit Size subject to the value of transaction is above a specified threshold (of Rs. 25 Crores) (Not applicable to Employee Provident Fund Organization, India, Recognised Provident Funds, approved Gratuity Funds, approved Superannuation Funds under Income Tax Act 1961 till such time as prescribed by SEBI from time to time) or such other threshold as prescribed by SEBI from time to time. <u>Purchase / Sale of Units on Stock Exchange:</u> There is no minimum investment, although Units are purchased /sold in round lots of 1 Unit on stock exchange. <u>Creation Unit Size:</u> Each Creation Unit consists of 30,000 units of the ETF (each unit of the ETF will be approximately equal to one gram of Silver) and Cash Component, if any.
XIII.	Minimum Additional Purchase Amount	Not applicable
XIV.	Minimum Redemption/ switch out amount	Refer Section II – Part II G for Minimum Redemption/switch out amount.
XV.	New Fund Offer Period	This section does not apply to the Scheme as it has already been launched. The New Fund offer opened on September 02, 2022 and closed on September 16, 2022. The units of the scheme were allotted on September 17, 2022. The Scheme is now available for Subscription and Redemption at NAV based prices on all Business Days.
XVI.	New Fund Offer	This section does not apply to the Scheme as it has already been launched.

	Price	The Scheme is now available for Subscription and Redemption at NAV based prices on all Business Days.
XVI I.	Segregated portfolio/ side pocketing disclosure	The Scheme have provision for Segregated portfolio/ side pocketing disclosure For Details, kindly refer SAI.
XVI II	Swing pricing disclosure	The Scheme does not have provision for swing pricing.
XIX.	Stock lending/short selling	The Scheme shall not engage in stock lending / short selling subject to disclosure as specified in asset allocation.
XX.	How to Apply and other details	Investors can undertake transactions in the Schemes of Axis Mutual Fund through physical mode as mentioned below or any other mode as may be prescribed from time to time. These modes offered shall be treated as Official Point of Acceptance (OPA) for all financial and non-financial transactions in the schemes of Axis Mutual Fund. Physical Transactions For making application for subscription / redemption / switches, application form and Key Information Memorandum may be obtained from / submitted to the Official Points of Acceptance (OPAs) of AMC or downloaded from the website of AMC viz. www.axismf.com. Details in section II
XXI .	Investor services	Contact details for general service requests and complaints: Investors can lodge any service request or complaints or enquire about NAVs, Unit Holdings, IDCW, etc by calling the Investor line of the AMC at contact number 8108622211 (chargeable) from 9.00 am to 6.00 pm (Monday to Saturday) or (022) 6649 6100 (at local call rate for enquiring at AMC ISC's) or email – customerservice@axismf.com. The service representatives may require personal information of the Investor for verification of his / her identity in order to protect confidentiality of information. The AMC will at all times endeavour to handle transactions efficiently and to resolve any investor grievances promptly. Investor Relations Officer: Mr. C P Sivakumar Nair Address : Axis Asset Management Company Ltd. One Lodha Place, 22nd & 23rd Floor, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, Pin Code – 400013 Phone no.: (022) 6649 6102 For any grievances with respect to transactions through BSE StAR and / or NSE MFSS, the investors / Unit Holders should approach either the stock broker or the investor grievance cell of the respective stock exchange.
XXI I.	Specific attribute of the scheme	Not Applicable.
XXII I.	Special product/facility available during the NFO and on ongoing basis	None
XXI V.	Weblink	TER for last 6 months / Daily TER: For details, please refer our website:

		https://www.axismf.com/total-expense-ratio
		Scheme factsheet: For details, please refer our website: https://www.axismf.com/downloads

INTERPRETATION

For all purposes of this Scheme Information Document, except as otherwise expressly provided or unless the context otherwise requires:

- all references to the masculine shall include the feminine and all references, to the singular shall include the plural and vice-versa.
- all references to "dollars" or "\$" refer to United States Dollars and "Rs" refer to Indian Rupees. A "crore" means "ten million" and a "lakh" means a "hundred thousand".
- all references to timings relate to Indian Standard Time (IST).
- references to a day are to a calendar day including a non-Business Day.
- All references to SEBI Master Circular would refer to SEBI Master Circular for Mutual Funds dated June 27, 2024 as amended from time to time.

DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- (i) The Scheme Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- (ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- (iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.
- (iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- (v) The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct
- (vi) A confirmation that the AMC has complied with the compliance checklist applicable for Scheme Information Documents and other than cited deviations/ that there are no deviations from the regulations
- (vii) Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.
- (viii) The Trustees have ensured that the Scheme approved by them is a new product offered by Axis Mutual Fund and is not a minor modification of any existing scheme/fund/product.

Date: November 28, 2024
Place: Mumbai

Name: Darshan Kapadia
Designation: Compliance Officer

Part II. INFORMATION ABOUT THE SCHEME

A. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances the asset allocation will be:

Instruments	Indicative Allocations (% of total assets)	
	Minimum	Maximum
Silver & Silver related instruments*	95	100
Debt & Money Market Instruments	0	5

*includes physical silver and other silver related instruments, which may be permitted by Regulator from time to time. Exchange Traded Commodity Derivatives (ETCDs) having silver as the underlying shall be considered as 'silver related instrument' for Silver ETF. The exposure to ETCDs having silver as the underlying shall not exceed 10% of net asset value of the scheme. However, the above limit of 10% shall not be applicable to Silver ETFs where the intention is to take delivery of the physical silver and not to roll over its position to next contract cycle.

The cumulative gross exposure through Silver (including Silver related instruments & ETCDs), debt and money market instruments shall not exceed 100% of the net assets of the Scheme in accordance with the circulars issued by SEBI from time to time.

The Scheme shall not invest in securitized debt, foreign securitized debt, debt derivatives, overseas securities, Credit Default Swaps, repo on corporate debt, debt instruments having structured obligation / credit enhancements / instruments with special features as specified under SEBI circular dated March 10, 2021, unrated debt instruments. The Scheme will not engage in Short selling of securities or securities lending. The Scheme will not invest in REITs/InvITs.

Pending deployment of the funds in securities in terms of investment objective of the Scheme, the AMC may park the funds of the Scheme in short term deposits of the Scheduled Commercial Banks, subject to the guidelines issued by SEBI vide its circular dated April 16, 2007 June 23, 2008, August 16, 2019 and September 20, 2019, as may be amended from time to time.

The Scheme may invest upto 5% of the net assets of the Scheme in units of debt and liquid mutual fund schemes of Axis AMC or in the Scheme of other mutual funds in conformity with the investment objective of the Scheme and in terms of the prevailing SEBI (MF) Regulations.

Indicative Table (Actual instrument/percentages may vary subject to applicable SEBI circulars)

Sr. No.	Type of Instrument	Percentage of exposure	Circular references
1	Derivatives for non-hedging purposes	Exchange Traded Commodity Derivatives (ETCDs) having silver as the underlying shall be considered as 'silver related instrument' for Silver ETF. The exposure to ETCDs having silver as the underlying shall not exceed 10% of net asset value of the scheme. However, the above limit of 10% shall not be applicable to Silver ETFs where the intention is to take delivery of the physical silver and not to roll over its position to next contract cycle.	Para 7.5, Para 7.6 Para 12.25 and 12.26 of SEBI Master Circular for Mutual Funds
2	Tri party Repo	Allocation may be made to TREPS from any amounts that are pending deployment or on account of any adverse market situation.	-

3	Mutual Fund Units	The Scheme may invest upto 5% of the net assets of the Scheme in units of debt and liquid mutual fund schemes of Axis AMC or in the Scheme of other mutual funds in conformity with the investment objective of the Scheme and in terms of the prevailing SEBI (MF) Regulations.	Clause 4 of Seventh Schedule of SEBI (MF) Regulations
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The limits given above shall be subject to Schedule VII of the Regulations / circulars issued by SEBI and shall stand revised to the extent of changes in the Regulations/ circulars from time to time

The Scheme shall not invest in following instruments:

Sr. No.	Type of Instrument
1	Credit default swaps
2	Securitized Debt
3	Overseas Securities
4	REITS and InVITS
5	Debt instruments with special features AT1 & AT2 Bonds
6	Credit Enhancement / Structured Obligations
7	Repo and Reverse repo in corporate debt securities
8	Securities Lending and borrowing & Short Selling
9	Debt derivatives

The Scheme will not engage in Short selling of securities.

Portfolio rebalancing due to short term defensive considerations:

Portfolio allocation may deviate from the asset allocation for a short term period due to defensive considerations as per para 1.14.1.2 SEBI master circular for Mutual Fund and as amended from time to time or on account of inflows and outflows from the scheme due to the nature of accounting. Defensive considerations may be determined by the fund manager and/or AMC from time to time. In case of deviations on account of exogenous factors, the fund manager will endeavor to rebalance the scheme within 7 calendar days from the date of such deviation.

B. WHERE WILL THE SCHEME INVEST?

The Scheme will invest in following instruments:

- Silver & Silver related instruments
- Debt Instruments & Money Market Instruments
- Units of debt and liquid Mutual Fund Schemes
- Short Term Deposits
- Exchange Traded Commodity Derivatives (ETCDs)

The Scheme shall invest in any other instruments as may be permitted by SEBI/RBI from time to time.

Kindly refer detailed definitions and applicable regulations/guidelines for each instruments in the Section II.

C. WHAT ARE THE INVESTMENT STRATEGIES?

The scheme follows a passive investment strategy.

The Scheme endeavors to generate returns that are in line with the performance of Silver, subject to Tracking Errors (as explained below). The Scheme is not actively managed and no attempt will be made to buy or sell Silver to protect against or to take advantage of fluctuations in the price of Silver. Silver will include physical silver and other silver related instruments, which may be permitted by Regulator from time to time. The Scheme may also participate in ETCDs, with Silver as underlying to the extent permitted by the

Regulations. The permitted limit shall not be applicable to Silver ETFs where the use of ETCD's, having silver as underlying, will be with the intention to take delivery of the physical silver and not to roll over its position to next contract cycle.

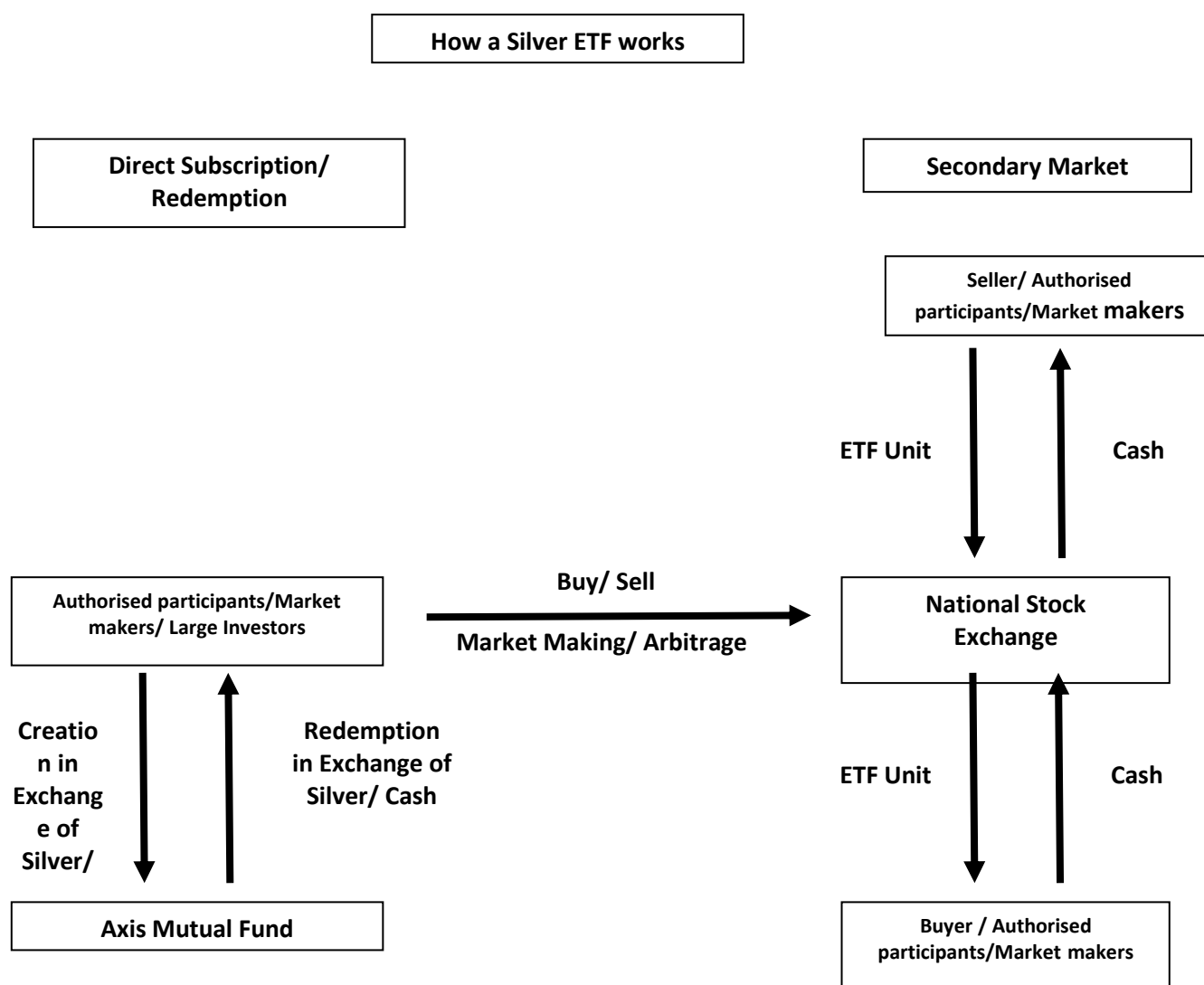
The AMC does not make any judgments about the investment merit of Silver or particular security nor will it attempt to apply any economic, financial or market analysis. The Scheme shall invest all of its funds in physical Silver and Silver related instruments, except to meet its liquidity requirements.

PORTFOLIO TURNOVER

The Scheme being an open ended scheme, it is expected that there would be a number of subscriptions and redemptions on a daily basis by Authorized Participants/Market Makers and Large Investors that may require purchase or sale of Silver. Consequently, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio.

For details pertaining to Risk Controls and Risk Mitigation refer Point no. C Part I of Section II of the Scheme Information Document.

HOW DOES AXIS SILVER ETF WORK?



Note:

The role of the AMC is of a facilitator to the Authorised participants /Market makers & Large Investors to purchase / sell Silver on their behalf for the purpose of creating/redeeming the ETF units in Creation Unit Size.

The ETF is listed on the NSE and/or any other stock exchange and investors can buy or sell units of the ETF from the secondary market. The minimum number of units that can be bought or sold on the stock exchange is 1 (one) unit.

Alternatively, the Authorised participants/Market makers and Large Investors can directly buy / sell the ETF units from the Fund in 'Creation Unit' size.

THROUGH THE MUTUAL FUND

I. Creation of the ETF units in Creation Unit Size:

(A) Authorised participants/Market makers:

1. Authorised participants/Market makers may submit an application for purchase of the ETF units in Creation Unit Size to the AMC on any Business Day, within the applicable cut-off timing for NAV applicability.
2. By submitting the application the Authorised participants/Market makers agree to transfer (deposit) the Portfolio Deposit (i.e. Silver) and the Cash Component, if any in the Scheme's account. The day on which the application is submitted is referred to as the 'T' day.
3. Authorised participants/Market makers are required to transfer (deposit) the Portfolio Deposit (i.e. Silver) to the Custodian before the applicable cut off time, or may be decided by AMC from Time to Time, while the balance Cash Component, if any has to be paid to the AMC only by means of payment instruction of Real Time Gross Settlement (RTGS) / National Electronic Funds Transfer (NEFT) or Funds Transfer Letter/ Transfer Cheque of a bank where the Scheme has a collection account. The total amount of Silver and equivalent Cash Component, if any required for creation of units in Creation Unit Size will be based on the prorata amount of the NAV of the Scheme represented by the Creation Units (i.e. 30,000 units) being created determined on the day the request to create is placed by the Authorised participants/Market makers.
4. As per the agreement with Custodian for Silver, Custodian will accept Silver only if the Silver is in compliance with the Good Delivery norms as specified by LBMA which are as under:
(a) Original Assay Certificate; (b) Bar list from the refiner; (c) relevant shipping documents (airway bill and customs invoice) establishing that the Silver has been shipped directly from a Good London Refiner using an accredited international shipping company on a door to door basis through one of the accredited agencies; and (d) such other documents that the Custodian may require from time to time so as to adequately indicate the purity of the Silver deposited with it.

The Custodian will ensure that all Silver deposited with it is accompanied by the above documents and that the Silver bars indicate that the fineness is 999 or above.

5. On having credited the Scheme's account with the Silver deposits in the form, the custodian will confirm to the AMC of vaulting of Silver and in turn AMC instructs the registrar the total number of units to be created at applicable NAV upon realization of the Cash Component.
6. The Registrar & Transfer Agent will then allocate the units in proportion of the amount received from the Authorised participants/Market makers and will credit the units to the demat account of the Authorised participants/Market makers.

(B) Large Investors:

1. Large Investors may submit an application for purchase of the ETF units in Creation Unit Size to the AMC on any Business Day, within the applicable cut-off timing for NAV applicability.
2. Large Investors can apply to the AMC for creation of units in Creation Unit Size at NAV based prices by payment of requisite cash as determined by AMC only by means of payment instruction of Real Time Gross Settlement (RTGS) / National Electronic Funds Transfer (NEFT) or Funds Transfer Letter / Transfer Cheque of a bank where the Scheme has a collection account. The AMC will not accept Portfolio Deposit (i.e. Silver) from the Large Investors.
3. On receipt of confirmation from the Custodian of crediting the Scheme's account with the Silver deposits purchased by the AMC on behalf of the Large Investor, AMC will instruct the Registrar & Transfer Agent the total number of units to be created and upon realization of the requisite cash, the creation of units will be at intra-day NAV, based on the executed price at which Gold of prescribed purity representing the underlying index are purchased.

'Where the Large Investor brings in cash for subscription of units and the amount is less than the value

of Units to be allotted in creation unit size, the application will be rejected. In case of excess amount provided by the investor, the excess amount will be refunded'.

The role of the AMC is of a facilitator to the Authorised participants/Market makers / Large Investors to purchase / sell Silver on their behalf for the purpose of creating/redeeming the ETF units in Creation Unit Size Mutual Fund only in Creation Unit Size

The Portfolio Deposit and/or Cash Component for the ETF may change from time to time due to change in NAV.

The Scheme shall meet its expenses out of the cash held and in case, the cash is insufficient to meet expenses, the Scheme may be required to sell the Silver held by the Scheme to meet the Scheme expenses.

The Fund may from time to time change the size of the Creation Unit in order to equate it with marketable lots of the underlying instruments.

The subscription request can be made to the Mutual Fund in a duly filled application form. Application forms for subscription of the ETF can be obtained from the office of AMC, Distributors and Registrar and Transfer Agents. The requisite Silver constituting the Portfolio Deposit have to be submitted to the Custodian/AMC while the Cash Component has to be paid to the AMC. If the instrument for Cash Component is not honored for any reason whatsoever, the application is liable to be rejected. The AMC may insist on the certificate issued by the refiner or manufacturer certifying the purity of the Silver. On confirmation of the same by the Custodian/AMC that the predefined quantity and purity of Silver has been received, the AMC will transfer the respective number of Units of the Scheme into the investor's Beneficiary Account with the Depository.

The AMC may create Creation Unit prior to receipt of all or a portion of the relevant Portfolio Deposit and Cash Component in certain circumstances where the purchaser, among other things, posts collateral to secure its obligation to deliver such outstanding Portfolio Deposit and Cash Component.

II. Redeeming of the ETF units in Creation Unit Size:

(A) Redemption in Silver

The procedure by which Authorized Participants // Market Maker and Large Investors can redeem the ETF units in Creation Unit Size is as follows:

1. Authorised participants/Market makers / Large Investors may make a redemption request to the AMC for redemption of the ETF units in Creation Unit Size on any Business Day in a duly filled redemption form, within the applicable cut-off timing for NAV applicability.
2. By placing the redemption request, the Authorised participants/Market makers/large investors agree to transfer the requisite number of the ETF units in Creation Unit Size to the Scheme's DP accounts on T+0 business days.
3. The request for redemption by Authorised participants/Market makers / Large Investors needs to be enclosed with the delivery order used in the depository system duly acknowledged by the DP with whom the Authorized Participants / Market Makers and Large Investors has a depository account stating the number of the ETF units transferred to the Scheme's DP account.
4. After successful verification of the redemption request, the AMC will instruct the Custodian to transfer the Portfolio Deposit of Silver to the custody account of Authorized Participant/ Market Makers and Large Investors and remit/collect the Cash Component after adjusting transaction handling charges, other applicable charges and the difference between the applicable NAV and closing price of Silver. In case of delivery of Silver and not transfer to custody account please refer point 6 below.
5. The expenses associated with taking the delivery of Silver will have to be borne by Authorised participants/Market makers/Large Investors.
6. The delivery of Silver to Authorised participants/Market makers / Large Investors will be made at the location of the Custodian within the jurisdiction of Mumbai.
7. The redemption price for redemption of units in Creation Unit Size will be based on the applicable NAV on the redemption request date subject to cut-off timing limits.

(B) Redemption For Cash

The Fund provides for cash redemption of the ETF units in Creation Unit Size by Large Investors/Authorised participants/Market makers. On receipt of such redemption requests the Fund will arrange to sell Silver on behalf of the Large Investors/Authorised participants/Market makers. Accordingly the sale proceeds of Silver after adjusting necessary charges/costs and exit load, if any will be remitted to the Large Investors/Authorised participants/Market makers.

The creation/redemption request for cash can be made to the Fund in a duly filled application/transaction form.

Application/Transaction form for Creation / Redemption for the ETF units in 'Creation Unit Size' can be obtained from the office of the AMC and the Registrar & Transfer Agent.

Example of computation of Cash Component for Creation / Redemption of Units in Creation Unit Size:
As explained above, the Creation Unit is made up of 2 components i.e. Portfolio Deposit and Cash Component. The Portfolio Deposit will be determined by Fund. The Portfolio Deposit will be Silver and will be for 30 kg and in multiples of 30 kg. The value of Portfolio Deposit will change due to changes in the prices during the day.

The Cash Component will be arrived in the following manner:

Number of units comprising one Creation Unit	A	30,000
NAV per unit	B	67
Value of 1 Creation Unit	C	20,10,000
Closing price per gram of Silver	D	66
Weight of silver sourced for the transaction (KG)	E	30
Value of Portfolio Deposit (physical silver of 30 kg) (Rs.) (D*(E*1000)	F	19,80,000
Cash Component (Applicable for the transaction) (Rs.) (C-F)	G	30,000
Other charges (including Depository and other applicable transaction charges and taxes)	H	1,180

The above is just an example to illustrate the calculation of Cash Component.

The requisite number of Units of the ETF equaling the Creation Unit has to be transferred to the Fund's DP account and the Cash Component to be paid to the AMC.

The AMC may redeem Units prior to receipt of all or portion of the relevant number of units of the ETF in certain circumstances where the Unit holder, among other things, posts collateral to secure its obligation to deliver such outstanding Units of the Scheme.

Redemption process will be completed within 3 working days of the date of redemption subject to confirmation with the depository records of the Scheme's DP account (where redemption is being made in cash)

BUYING / SELLING THROUGH THE STOCK EXCHANGE

Buying / selling units on the stock exchange is just like buying / selling any other normal listed securities. If an investor has bought units, an investor has to pay the purchase amount to the broker / sub-broker such that the amount paid is realised before the funds pay-in day of the settlement cycle on the exchange. If an investor has sold units, an investor has to deliver the units to the broker/sub- broker before the securities pay-in day of the settlement cycle on the exchange.

The units (in case of units bought) and the funds (in the case of units sold) are paid out to the broker on the payout day of the settlement cycle on the exchange. The trading member would pay the money or deliver the units to the investor in accordance with time prescribed by the stock exchange regulations.

If an investor has bought units, he should give standing instructions for 'Delivery-In' to his/her DP for accepting units in his/her beneficiary account. An investor should give the details of his/her beneficiary account and the DP-ID of his/her DP to his/her trading member. The trading member will transfer the units directly to his/her beneficiary account on receipt of the same from exchange's clearing corporation.

An investor who has sold units should instruct his/her Depository Participant (DP) to give 'Delivery Out' instructions to transfer the units from his/her account to the trading member account through whom he/she have sold the units. The details of the pool A/c of his/her trading member to which the units are to be transferred, unit quantity etc. should be mentioned in the delivery out instructions given by him/her to the DP. The instructions should be given will before the prescribed securities pay-in day. SEBI has advised that the delivery out instructions should be given atleast 24 hours prior to the cut off time for the prescribed securities pay in to avoid any rejection of instructions due to data entry errors, network problems, etc.

The above procedure relating to purchase and sale of units by different types of investors/Authorised participants/Market makers in Axis Silver ETF is tabulated for easy reference.

Type of investor and transaction details	Subscription / Purchase	Redemption / Sale
(A) Authorised participants/Market makers and Large Investors		
Authorised participants/Market makers Large Investors	On any Business Day within the applicable cut-off timing, applications along with Silver (i.e. Creation Unit Size of minimum 30 kg) * multiples thereof and Cash Component, if any. The Silver should be of fineness of 999 parts per 1,000 (99.9%). On any Business Day within the applicable cut-off timing, applications along with the requisite Cash Component as determined by AMC. paid only by means of payment instruction of Real Time Gross Settlement (RTGS) / National Electronic Funds Transfer (NEFT) or Funds Transfer Letter / Transfer Cheque of a bank where the Scheme has a collection account. In addition, Authorised participants/Market makers and Large Investors can subscribe (buy) / redeem (sell) units on a continuous basis on the stock exchange/s on which the ETF units are listed.	On any Business Day within the applicable cut-off timing limits, redemption requests in Creation Unit Size, whereupon the Fund will transfer/provide the Portfolio Deposit of Silver Authorised participants/Market makers / Large Investors and/or the Cash Component as requested by the Authorised participants/Market makers Large Investors. Redemption can be made in cash as well.
Role of Authorised Participants / Market Makers	Give two way quotes in the secondary market. Stands as a seller for a buy order and a buyer against a sell order. The role of Authorized Participants / Market Makers is to assure liquidity of Axis Silver ETF Units on the Stock Exchanges where the Units are listed. Authorized Participants / Market Makers will offer buy and sell quotes (bid and ask quotes) on the Exchange such that buy and sell orders get executed in the market subject to price compatibility. The Authorized Participants / Market Makers may for the purpose of creating liquidity subscribe or redeem the Units of Axis Silver ETF directly with the Mutual Fund. e.g. if the Authorized Participant's / Market Maker's net delivery obligation is more than the stock of Axis Silver ETF available with it, Authorized Participants / Market Makers may place subscription request	

	with the Mutual Fund. Similarly, if the Authorized Participant / Market Makers has a net buy position and the same is to be settled in cash, it may redeem Units with the Mutual Fund for generating cash.				
Role of Custodian	The Custodian is responsible for keeping the safe custody of Silver belonging to the Fund and to segregate the Silver from the other assets of the custodian and from the other assets of other clients of the custodian. The Custodian is responsible for ensuring smooth inflow/ outflow of Silver as and when necessary, in the best interest of the investors and also responsibility for loss of/or damage to the Silver in case of employee infidelity, error and omission due to negligence of Deutsche Bank AG or its appointed agents. The Custodian's liability is limited to the market value of the Silver held in the Scheme's allocated account at the time such negligence, fraud or willful default is discovered by the Custodian, provided that the Custodian promptly notifies the AMC of its discovery. In the event of a loss caused by the failure of the Custodian to exercise reasonable care, the AMC has the right to seek recovery with respect to the loss against the custodian in breach.				
Role of Large Investor	Only an investor- no other role in the Scheme operations.				
(B) Other Investors					
Type of investor and transaction details	<table> <tr> <th>Subscription / Purchase</th><th>Redemption / Sale</th></tr> <tr> <td>Only through the stock exchange/s on which the ETF units are listed</td><td>Only through the stock exchange/s on which the ETF units are listed</td></tr> </table>	Subscription / Purchase	Redemption / Sale	Only through the stock exchange/s on which the ETF units are listed	Only through the stock exchange/s on which the ETF units are listed
Subscription / Purchase	Redemption / Sale				
Only through the stock exchange/s on which the ETF units are listed	Only through the stock exchange/s on which the ETF units are listed				

D. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

For details refer Point no. VII – Part I - Section I of the Scheme Information Document.

E. WHO MANAGES THE SCHEME?

Name of Fund Manager	Age and Qualification	Experience of the Fund Manager in the last 10 years	Names of other schemes under his management
Mr. Aditya Pagaria	40 years, Bachelor in Management Studies, Post Graduate Diploma in Business Management	Total number of years of experience: 17 years, his last 10 years' experience are as follows: - Axis Asset Management Company Ltd. (Fund Manager - Fixed Income) - (August 1, 2016 till date) - ICICI Prudential Asset Management Company Ltd. (Fund Manager	Axis Aggressive Hybrid Fund
			Axis Banking & PSU Debt Fund
			Axis CRISIL-IBX AAA NBFC Index - June 2027 Fund
			Axis CRISIL IBX SDL May 2027 Index Fund
			Axis CRISIL IBX50:50 Gilt Plus SDL Sep 2027 Index Fund
			Axis Fixed Term Plan - Series 113 (1228 Days)
			Axis Floater Fund
			Axis Gold ETF
			Axis Gold Fund
			Axis Liquid Fund
			Axis Money Market Fund
			Axis Multi Asset Allocation Fund
			Axis Nifty AAA Bond Plus SDL Apr 2026 50:50 ETF
			Axis Nifty AAA Bond Plus SDL Apr 2026 50:50 ETF FOF
			Axis Nifty SDL September 2026 Debt Index Fund
			Axis Short Duration Fund

		-Fixed Income) - (Nov. 30, 2011 - July 26, 2016) • (Operations)- (May 03, 2007 - Nov. 29, 2011)	Axis Silver ETF Axis Silver Fund of Fund Axis Treasury Advantage Fund Axis CRISIL-IBX AAA Bond Financial Services – Sep 2027 Index Fund
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F. HOW IS THE SCHEME DIFFERENT FROM EXISTING SCHEMES OF THE MUTUAL FUND?

Axis Silver ETF, an open ended scheme replicating/tracking domestic price of Silver is a new scheme offered by Axis Mutual Fund and is not a minor modification of any other existing scheme/product of Axis Mutual Fund.

a. Reference list of existing open ended ETF of Axis Mutual Fund are as follows:

Sr. No.	Name of the scheme(s)
1	Axis Silver ETF
2	Axis Gold ETF
3	Axis Nifty Bank ETF
4	Axis Nifty Healthcare ETF
5	Axis Nifty 50 ETF
6	Axis Nifty IT ETF
7	Axis Nifty India Consumption ETF
8	Axis BSE Sensex ETF

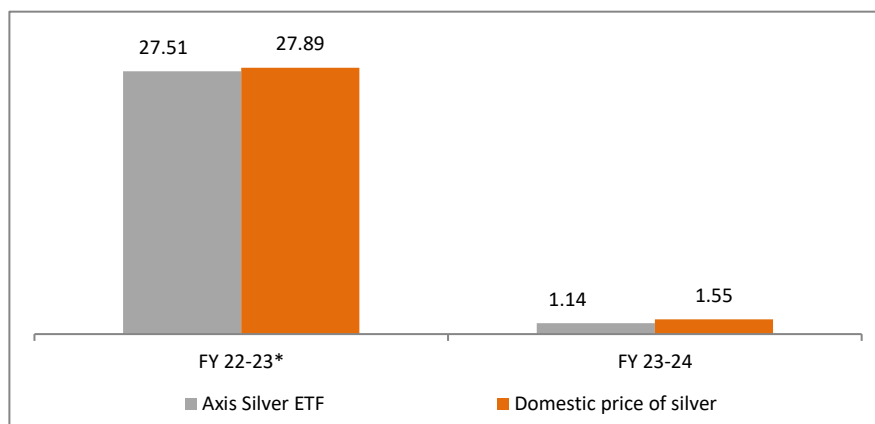
b. For detailed comparative table on 'How the Scheme is different from existing schemes of Axis Mutual Fund', please refer our website : <https://www.axismf.com/statutory-disclosures>

G. HOW HAS THE SCHEME PERFORMED

Performance of Axis Silver ETF on September 30, 2024 is as follows

Period	Axis Silver ETF [^]	Domestic price of silver
1 Year returns	24.85%	25.99%
3 Year returns	-	-
5 Year returns	-	-
Returns since Inception (21-Sep-22)	24.89%	25.73%

Absolute Returns for Last 5 Financial Years



* from Fund inception to 31st Mar 2023

^Past performance may or may not be sustained in future. Returns are compounded annualized for period more than or equal to 1 year. The performance of Scheme is benchmarked to the Total Return Variant (TRI) of the Benchmark Index in terms of Para 1.9 and Para 6.14 of SEBI Master Circular on Mutual Funds as amended from time to time.

H. ADDITIONAL SCHEME RELATED DISCLOSURES

- i. Scheme's portfolio holdings (top 10 holdings by issuer and fund allocation towards various sectors - Please refer the AMC website <https://www.axismf.com/statutory-disclosures> for said details
- ii. Disclosure of name and exposure to Top 7 issuers, stocks, groups and sectors as a percentage of NAV of the scheme in case of debt and equity ETFs/index funds through a functional website link that contains detailed description – Not Applicable
- iii. Functional website link for Portfolio Disclosure - ~~Fortnightly~~ / Monthly/ Half Yearly – Please refer the AMC website <https://www.axismf.com/statutory-disclosures> for said details
- iv. Portfolio turnover ratio for the one-year period ended September 30, 2024: Not Applicable
- v. Aggregate investment in the Scheme by Concerned scheme's Fund Manager(s):

Sr. No.	Category of persons (Axis Silver ETF – Fund Manager(s))	Net Value		Market Value (in Rs.)
		Units	NAV (Rs. per unit)	
Not Applicable				

For any other disclosure w.r.t investments by key personnel and AMC directors including regulatory provisions in this regard kindly refer SAI.

- vi. Investments of AMC in the Scheme –

Subject to the Regulations, the AMC may invest either directly or indirectly, in the Scheme during Ongoing Offer Period. However, the AMC shall not charge any investment management fee on such investment in the Scheme.

Please refer the AMC website (<https://www.axismf.com/statutory-disclosures>) for detailed AMC Investments in Scheme(s) of Axis Mutual Fund.

Part III. OTHER DETAILS

A. COMPUTATION OF NAV

The Net Asset Value (NAV) per Unit under the Scheme will be computed by dividing the net assets of the Scheme by the number of Units outstanding on the valuation day. The Mutual Fund will value its investments according to the valuation norms, as specified in Schedule VIII of the SEBI (MF) Regulations, or such norms as may be specified by SEBI from time to time.

The Net Assets Value (NAV) of the Units under the Scheme shall be calculated as shown below:

$$\text{NAV (Rs.)} = \frac{\text{Market or Fair Value of Scheme's Investments} + \text{Current Assets including Accrued Income} - \text{Current Liabilities and Provisions}}{\text{No. of Units outstanding under Scheme on the Valuation Day}}$$

The NAV shall be calculated up to four decimal places. However the AMC reserves the right to declare the NAV up to additional decimal places as it deems appropriate.

NAV will be calculated and disclosed on all the Business Days.

The Fund will invest in Silver. Since Silver and other permitted instruments linked to Silver are denominated

in Silver tonnage, it will be valued based on the market price of Silver in the domestic market and will be marked to market on a daily basis. The market price of Silver in the domestic market on any business day would be arrived at as under:

Domestic price of Silver = (London Bullion Market Association AM fixing in US\$/ounce X conversion factor for converting ounce into kg for 0.999 fineness X rate for US\$ into INR) + custom duty for import of Silver + sales tax/octroi and other levies applicable.

The Trustees reserve the right to change the source (centre) for determining the exchange rate. The AMC shall record in writing the reason for change in the source for determining the exchange rate.

Value of Silver:

1. The Silver held by the Scheme shall be valued at the AM fixing price of London Bullion Market Association (LBMA) in US dollars per troy ounce for Silver having a fineness of 999.0 parts per thousand, subject to the following:
 - a. adjustment for conversion to metric measures as per standard conversion rates;
 - b. adjustment for conversion of US dollars into Indian rupees as per the RBI reference rate declared by the Foreign Exchange Dealers Association of India (FEDAI); and
 - c. addition of –
 - (i) transportation and other charges that may be normally incurred in bringing such Silver from London to the place where it is actually stored on behalf of the Fund; and
 - (ii) notional customs duty and other applicable taxes and levies that may be normally incurred to bring the Silver from London to the place where it is actually stored on behalf of the Fund.

Provided that the adjustment under clause (c) above may be made on the basis of a notional premium that is usually charged for delivery of Silver to the place where it is stored on behalf of the Fund.

Provided further that where the Silver held by the Scheme has a greater fineness, the relevant LBMA prices of AM fixing shall be taken as the reference price under this sub-paragraph.

Illustration of Computation of NAV:

The computation of NAV per unit using various components is explained as follows:

Particulars	Amount in Rs
Market or Fair Value of Scheme's Investments (A)	10,00,00,000.00
Add: Current Assets including Accrued Income (B)	75,34,345.00
Less: Current Liabilities and Provisions. (C)	(30,00,000.00)
Net Assets (A+B-C)	10,45,34,345.00

No. of Units outstanding under Scheme on the Valuation Day: 100,00,000

The NAV per unit will be computed as follows: $10,45,34,345.34 / 100,00,000 = \text{Rs. } 10.4534$ per unit (rounded off to four decimals)

The Mutual Fund will ensure that the Redemption Price will not be lower than 95% of the Applicable NAV.

For other details such as policies w.r.t computation of NAV, rounding off, investment in foreign securities, procedure in case of delay in disclosure of NAV etc. refer to SAI.

B. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid marketing and advertising, registrar expenses, printing and stationery, bank charges etc.

C. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the scheme. These expenses include but are not limited to Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated that following expenses will be charged to the Scheme as expenses as permitted under Regulation 52 of SEBI (MF) Regulations. For the actual current expenses being charged, the investor should refer to the website of the Mutual Fund.

Expense Head	% of daily Net Assets
Investment Management and Advisory fees	Upto 1.00%
Trustee fees	
Audit fees	
Custodian fees	
RTA fees	
Marketing & Selling expense incl. agent commission, if any;	
Incentives, if any, to Market Makers	
Cost related to investor communications	
Cost of fund transfer from location to location	
Cost of providing account statements and IDCW redemption cheques and warrants	
Costs of statutory Advertisements	
Cost towards investor education & awareness (at least 1 bps)	
Brokerage & transaction cost over and above 12 bps and 5 bps for cash and derivative market trades resp.	
Goods & Services Tax (GST) on expenses other than investment and advisory fees	
GST on brokerage and transaction cost(over & above 12bps and 5bps limit mentioned above)	
Storage and handling of silver	
Maximum total expense ratio (TER) permissible under Regulation 52(6) (b)	Upto 1.00%

These estimates have been made in good faith as per the information available to the Investment Manager and are subject to change inter-se or in total subject to prevailing Regulations.

The expenses towards Investment Management and Advisory Fees under Regulation 52(2) and the various sub-heads of recurring expenses mentioned under Regulation 52(4) of SEBI (MF) Regulations are fungible in nature. Thus, there shall be no internal sub-limits within the expense ratio for expense heads mentioned under Regulation 52(2) and (4) respectively.

The total expenses of the scheme including the investment and advisory fees shall not exceed one percent (1.00%) of the daily net assets.

The total expenses of the Scheme including the investment management and advisory fee shall not exceed the limit stated in Regulation 52(6) of the SEBI (MF) Regulations and amendments thereto.

Expenses charged to the Scheme:

- A. In addition to the limits as specified in Regulation 52(6) of SEBI (MF) Regulations or the Total Recurring Expenses (Total Expense Limit) as specified above, the following costs or expenses may be charged to the Scheme namely-

Additional expenses under regulation 52:

- a) Brokerage and transaction cost incurred for the purpose of execution shall be charged to the schemes as provided under Regulation 52 (6A) (a) upto 12 bps for cash market transactions. Any payment towards brokerage & transaction costs, over and above the said 12 bps for cash market transactions will be charged to the Scheme within the maximum limit of Total Expense Ratio (TER) as prescribed under Regulation 52 of the Regulations.

GST payable on investment and advisory service fees ('AMC fees') charged by Axis Asset Management

Company Limited ('Axis AMC');

B. Within the Total Expense Limit chargeable to the Scheme, following will be charged to the Scheme:

- GST on other than investment and advisory fees, if any, (including on brokerage and transaction costs on execution of trades) shall be borne by the Scheme
- Investor education and awareness initiative fees of at least 1 basis points on daily net assets of Scheme.
- Incentives, if any, to Market Makers shall be charged to the Scheme within maximum permissible limit of TER.

C. AMC fees charged by Axis AMC to the Scheme will be within the Total Expense Limit as prescribed by SEBI Regulations, as amended from time to time.

Expenses over and above the prescribed limit shall be charged / borne in accordance with the Regulations prevailing from time to time.

The mutual fund would update notice of change in base TER on its website (www.axismf.com) at least three working days prior to the effective date of the change. Investors can refer 'Total Expense Ratio of Mutual Fund Schemes' section on <https://www.axismf.com/total-expense-ratio> for Total Expense Ratio (TER) details.

Illustration of impact of expense ratio on scheme's returns

For any scheme, NAV is computed on a daily basis factoring in all the assets as well as liabilities of the scheme (including expenses charged). Expenses charged to the scheme bring down its NAV and hence the investor's net returns on a corresponding basis.

Illustration:

Particulars	Amount (in Rs.)	No of units	NAV per unit (in Rs.)
Invested on March 31, 2022 (A)	10,000	1,000	10.00
Value of above investment as on March 31, 2023 (gross of all expenses) (B)	11,500	1,000	11.50
Total Expenses charged during the year @2% p.a. (assumed) (C)	200		0.20
Value of above investment as on March 31, 2023 (net of all expenses) (D) = (B-C)	11,30	1,000	11.30
Returns (%) (gross of all applicable expenses) (E) = ((B/A)-1)	15.0%		
Returns (%) (net of all applicable expenses) (F) = ((D/A)-1)	13.0%		

Please Note:

- The purpose of the above illustration is purely to explain the impact of expense ratio charged to the Scheme and should not be construed as providing any kind of investment advice or guarantee of returns on investments.
- Calculations are based on assumed NAVs, and actual returns on your investment may be more, or less.
- Any tax impact has not been considered in the above example, in view of the individual nature of the tax implications. Each investor is advised to consult his or her own financial advisor.

D. LOAD STRUCTURE

Load is an amount which is paid by the investor to redeem the Units from the Scheme. This amount is used by the AMC to pay commission to the distributors and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, investors may refer to the website of the AMC (www.axismf.com) or may call at contact number **8108622211** (Chargeable) from 9.00 am to 6.00 pm (Monday to Saturday) or can contact his distributor.

Para 10.4 of SEBI Master Circular For Mutual Funds as amended from time to time has decided that there shall be no Entry Load for all Mutual Fund schemes.

Type of Load	Load chargeable (as %age of NAV)
Exit Load	For details refer Point no. XI of Part – I of Section I of the Scheme Information Document.

The above mentioned load structure shall be equally applicable to the special products such as switches, etc. offered by the AMC.

Exit load charged to the investors will be credited back to the Scheme net of GST.

The Investor is requested to check the prevailing Load structure of the Scheme before investing.

For any change in Load structure AMC will issue an addendum and display it on the website/Investor Service Centres.

Under the Scheme, the AMC/Trustee reserves the right to change / modify the Load structure if it so deems fit in the interest of smooth and efficient functioning of the Mutual Fund. The AMC/Trustee reserves the right to introduce /modify the Load depending upon the circumstances prevailing at that time subject to maximum limits as prescribed under the Regulations.

Para 10.4 of SEBI Master Circular for Mutual Funds dated May 19, 2023 has decided that there shall be no entry Load for all Mutual Fund Schemes.

The Redemption Price however, will not be lower than 95% of the NAV. Any imposition or enhancement of Load in future shall be applicable on prospective investments only.

At the time of changing the Load Structure:

1. The AMC shall be required to issue an addendum and display the same on its website immediately;
2. The addendum shall be circulated to all the distributors / brokers so that the same can be attached to all Scheme Information Document and Key Information Memorandum already in stock.
3. Latest applicable addendum shall be a part of KIM and SID of the respective Scheme(s).
4. Further, the account statements shall continue to include applicable load structure.

Any change in load structure shall be only on a prospective basis i.e. any such changes would be chargeable only for Redemptions from prospective purchases (applying first in first out basis).

E. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

As per Para 6.11 of SEBI Master Circular for Mutual funds with respect to minimum number of investors and no single investor shall account for more than 25% of the corpus of the Scheme are not applicable to exchange traded funds and hence do not apply to Axis Silver ETF.

Section II

I. Introduction

A. Definitions/interpretation

For details refer website of Axis Mutual Fund: <https://www.axismf.com/statutory-disclosures>

B. Risk factors

Scheme Specific Risk Factors

Passive Investments

The Scheme will be a passively managed scheme by providing exposure to silver and tracking its performance, before expenses. The Scheme performance may be affected by a general value of the price of silver in the domestic market. The Scheme will endeavor to remain fully invested in silver assets regardless of its investment merit.

Market Maker Risk

The Market Maker(s) appointed would offer buy and sell quote on the exchange for creating liquidity for investors. However, at times, on account of technical issues or unforeseen events, such quotes may deviate from iNAV or may not be available.

Risks associated with investment in Silver Exchange Traded Funds

Market Risk

The NAV of Silver ETFs is closely related to the value of Silver held by the Scheme. The value (price) of Silver may fluctuate for several reasons and all such fluctuations will result in changes in the NAV of Silver ETFs. The factors that may effect the price of Silver, among other things, include demand and supply for Silver in India and in the global market, Indian and foreign exchange rates, interest rates, inflation trends, trading in Silver as commodity, legal restrictions on the movement/trade of Silver that may be imposed by RBI, Government of India or countries that supply or purchase Silver to/from India, trends and restrictions on import/export of Silver jewelry in and out of India, etc.

A significant portion of the aggregate world Silver holdings is owned by governments, central banks and related institutions. If one or more of these institutions decides to sell in amounts large enough to cause a decline in world Silver prices, the NAV of the Silver ETF will be adversely affected.

Counter party Risk

Axis Silver ETF may have to buy or sell silver from the open market, which may lead to counter party risks for trading and settlement.

Liquidity Risk

The Silver ETF has to sell Silver only to bullion bankers/traders who are authorized to buy Silver. Though there are adequate number of players (commercial or bullion bankers) to whom the Silver ETF can sell Silver, it may have to resort to distress sale of Silver if there is no or low demand for Silver to meet its cash needs of redemption or expenses.

Risk Factors Associated with Investments in Exchange Traded Commodity Derivatives:

An exchange traded commodity derivative is a derivative instrument that mimics the price movements of an underlying commodity, allowing an investor exposure to the commodity without physical purchase.

- **Liquidity Risk:** While ETCDs that are listed on an exchange carry lower liquidity risk, the ability to sell these contracts is limited by the overall trading volume on the exchanges. The liquidity of the Schemes' investments is inherently restricted by trading volumes of the ETCD contracts in which it invests. Additionally, change in margin requirements or intervention by government agencies to reduce overall volatility in the underlying commodity could lead to adverse impact on the liquidity of the ETCD.

- Price risk: ETCDs are leveraged instruments hence, a small price movement in the underlying security could have a large impact on their value. Also, the market for ETCDs is nascent in India hence, arbitrage can occur between the price of the physical commodity and the ETCD, due to a variety of reasons such as technical issues and volatile movement in the price of the physical good. This can result in mispricing and improper valuation of investment decisions as it can be difficult to ascertain the amount of the arbitrage.
- Settlement risk: ETCDs can be settled either through the exchange or physically. The inability to sell ETCDs held in the Schemes' portfolio in the exchanges due to the extraneous factors may impact liquidity and would result in losses, at times, in case of adverse price movement. Wherein the underlying commodity is physically delivered in order to settle the derivative contract, such settlement could get impacted due to various issues, such as logistics, Government policy for trading in such commodities.

Risks associated with handling, storing and safekeeping of Silver

There is a risk that part or all of the Scheme's Silver could be lost, damaged or stolen. Access to it could also be restricted by natural events or human actions. Any of these actions may have adverse impact on the operations of the Scheme.

Indirect taxation

For the valuation of Silver by the Scheme, indirect taxes like customs duty, VAT etc. would also be considered. Hence any change in the rates of indirect taxation would affect the valuation of the Silver ETF.

Listing related risks**Liquidity Risk**

Trading in units of the scheme on the Exchange may be halted because of market conditions or for reasons that in view of the Exchange authorities or SEBI, trading in units of the scheme is not advisable. In addition, trading in units is subject to trading halts caused by extraordinary market volatility and pursuant to Stock Exchange(s) and SEBI "circuit filter" rules as applicable from time to time. There can be no assurance that the requirements of the exchange/s necessary to maintain the listing of units of the scheme will continue to be met or will remain unchanged.

The Mutual Fund scheme has to sell silver only to bullion bankers/ traders who are authorized to buy silver. Though, there are adequate number of players (commercial or bullion bankers) to whom the Fund can sell silver. However, the Fund may have to resort to distress sale of silver if there is no or low demand for silver to meet its cash needs of redemption or expenses.

Lack of an active trading market

Although the units are listed and traded on the exchange, there can be no guarantee that an active trading market for the units will be maintained. If you need to sell your Shares at a time when no active market for them exists, the price you receive, assuming that you are able to sell them, likely will be lower than the price you would receive if an active market did exist.

Withdrawal from Participation by Authorized Participants/ Market Makers May Affect the Liquidity of Units
If one or more Authorized Participants / Market Makers withdraws from participation, it may become more difficult to create or redeem Creation Units, which may reduce the liquidity of the Units. Such circumstances may be more pronounced in market conditions of increased volatility. If it becomes more difficult to create or redeem Creation Units, the correlation between the price of the Units and the NAV may be affected, which may affect the trading market for the Units.

Regulatory Risk

Any changes in trading regulations by the stock exchange (s) or SEBI may affect the ability of Authorized Participant/ Market Makers and Large Investor to arbitrage resulting into wider premium/ discount to NAV. Any changes in any other regulation relating to import and export of silver or silver jewelry (including customs duty, sales tax and any such other statutory levies) may affect the ability of the scheme to buy/sell silver against the purchase and redemption requests received.

Listing of the units of the fund does not necessarily guarantee their liquidity and there can be no assurance that an active secondary market for the units will develop or be maintained. Consequently, the Fund may quote below its face value / NAV.

Trading in Units of the Scheme on the Exchange may be halted because of market conditions or for reasons that in view of Exchange Authorities or SEBI, trading in Units of the Scheme is not advisable. In addition, trading in Units of the Scheme is subject to trading halts caused by extraordinary market volatility and pursuant to Exchange and SEBI 'circuit filter' rules. There can be no assurance that the requirements of Exchange necessary to maintain the listing of Units of the Scheme will continue to be met or will remain unchanged. Any changes in trading regulations by the Stock Exchange(s) or SEBI may inter-alia result in wider premium/ discount to NAV. The Units of the Scheme may trade above or below their NAV. The NAV of the Scheme will fluctuate with changes in the market value of Scheme's holdings. The trading prices of Units of the Scheme will fluctuate in accordance with changes in their NAV as well as market supply and demand for the Units of the Scheme. However, the Units of the Scheme can be subscribed / redeemed in Creation Unit size directly with the Fund, which provides efficient arbitrage between the traded prices and the NAV, thereby reducing the incidence of the units of the Scheme being traded at premium/discounts to NAV. However, any changes in the trading regulations by NSE/Stock Exchange/SEBI may affect the ability of the market makers/Authorized Participants to arbitrage resulting into wider premium or discount to NAV. The Units will be issued in demat form through depositories. The records of the depository are final with respect to the number of Units available to the credit of Unit holder. Settlement of trades, repurchase of Units by the Mutual Fund will depend upon the confirmations to be received from depository(ies) on which the Mutual Fund has no control.

The market price of the Units of the Scheme, like any other listed security, is largely dependent on two factors, viz., (1) the intrinsic value of the Unit (or NAV), and (2) demand and supply of Units in the market. Sizeable demand or supply of the Units in the Exchange may lead to market price of the Units to quote at premium or discount to NAV.

Redemption Risk

Investors may note that even though this is an open-ended scheme, the Scheme would repurchase/redeem Units in Creation Unit size only. Thus unit holdings less than the Creation Unit size can only be sold through the secondary market on the Stock Exchange where these units are listed, subject to the rules and regulations of the Exchange.

Risks Related to the Custody of Silver

- The Custodian is responsible for the safekeeping of the silver bullion and also facilitates the transfer of silver bullion into and out of the vault. Although the Custodian is clearer and approved weigher under the rules of the LBMA (which sets out good practices for participants in the bullion market), the LBMA is not an official or governmental regulatory body. Accordingly, the ETF is dependent on the Custodian to comply with the best practices of the LBMA and to implement satisfactory internal controls for its silver bullion custody operations in order to keep the silver bullion secure.
- The Custodian is responsible for loss or damage to the silver only under limited circumstances. The Custodian Agreement contemplates that the Custodian will be responsible to the AMC only if it acts with negligence, fraud or in willful default of its obligations under the Custodian Agreement. In addition, the Custodian has agreed to indemnify the Trust for any loss or liability directly resulting from a breach of the Custodian's representations and warranties in the Custodian Agreement, a failure of the Custodian to act in accordance with the instructions or any physical loss, destruction or damage to the silver held for the Trust's account, except for losses due to nuclear fission or fusion, radioactivity, war, terrorist event, invasion, insurrection, civil commotion, riot, strike, act of government or public authority, act of God or a similar cause that is beyond the control of the Custodian for which the Custodian will not be responsible to the AMC. The Custodian's liability to the AMC, if any, will be limited to the value of any silver lost, or the amount of any balance held on an unallocated basis, at the time of the Custodian's negligence, fraud or willful default, or at the time of the act or omission giving rise to the claim for indemnification.
- Neither the Shareholders nor any Authorized Participant / Market Maker have a right under the Custodian Agreement to assert a claim against the Custodian. Claims under the Custodian Agreement may only be asserted by the AMC.
- The procedures agreed to with the Custodian contemplate that the Custodian must undertake certain tasks in connection with the inspection of silver delivered by Authorized Participants / Market Makers in exchange for Baskets. The Custodian's inspection includes review of the corresponding bar list to ensure that it accurately describes the weight, fineness, refiner marks and bar number appearing on

the silver bars, but does not include any chemical or other tests designed to verify that the silver received does, in fact, meet the purity requirements. Accordingly, such inspection procedures may not prevent the deposit of silver that fails to meet these purity standards. The Custodian will not be responsible or liable to the Trust or to any investor in the event any silver otherwise properly inspected by it does not meet the purity requirements

- The AMC does not insure its silver (Underlying silver of the scheme). The Custodian maintains insurance on such terms and conditions as it considers appropriate in connection with its custodial obligations under the Custodian Agreement and is responsible for all costs, fees and expenses arising from the insurance policy or policies. The AMC is not a beneficiary of any such insurance and does not have the ability to dictate the existence, nature or amount of coverage. Therefore, Shareholders cannot be assured that the Custodian maintains adequate insurance or any insurance with respect to the silver held by the Custodian on behalf of the Trust

Risks associated with investments in Fixed Income Securities

The following are the risks associated with investment in fixed income securities:

Interest-Rate Risk: Fixed income securities such as government bonds, Instruments corporate bonds, and money market instruments. Generally, when interest rates rise, prices of existing fixed income securities fall and when interest rates drop, such prices increase. The extent of fall or rise in the prices depends upon the coupon and maturity of the security. It also depends upon the yield level at which the security is being traded.

Re-investment Risk: Investments in fixed income securities carry re-investment risk as interest rates prevailing on the coupon payment or maturity dates may differ from the original coupon of the bond.

Liquidity Risk: The liquidity of money market instruments may change, depending on market conditions leading to changes in the liquidity premium attached to the price of the instrument. At the time of selling the security, the security can become illiquid, leading to loss in value of the portfolio.

Liquidity Risk on account of unlisted securities: The liquidity and valuation of the Schemes' investments due to their holdings of unlisted securities may be affected if they have to be sold prior to their target date of divestment. The unlisted security can go down in value before the divestment date and selling of these securities before the divestment date can lead to losses in the portfolio.

Credit Risk: This is the risk associated with the issuer of a Money Market Instrument defaulting on coupon payments or in paying back the principal amount on maturity. Even when there is no default, the price of a security may change with expected changes in the credit rating of the issuer. It is to be noted here that a Government Security is a sovereign security and is the safest.

Settlement Risk: Fixed income securities run the risk of settlement which can adversely affect the ability of the fund house to swiftly execute trading strategies which can lead to adverse movements in NAV

Risk associated with Listing of units on Stock Exchange

Listing of the units of the fund does not necessarily guarantee their liquidity and there can be no assurance that an active secondary market for the units will develop or be maintained. Consequently, the price quotes of the fund may deviate from its face value / NAV.

Trading in Units of the Scheme on the Exchange may be halted because of market conditions or for reasons that in view of Exchange Authorities or SEBI, trading in Units of the Scheme is not advisable. In addition, trading in Units of the Scheme is subject to trading halts caused by extraordinary market volatility and pursuant to Exchange and SEBI 'circuit filter' rules. There can be no assurance that the requirements of Exchange necessary to maintain the listing of Units of the Scheme will continue to be met or will remain unchanged. Any changes in trading regulations by the Stock Exchange(s) or SEBI may inter-alia result in wider premium/ discount to NAV. The Units of the Scheme may trade above or below their NAV. The NAV of the Scheme will fluctuate with changes in the market value of Scheme's holdings. The trading prices of Units of the Scheme will fluctuate in accordance with changes in their NAV as well as market supply and demand for the Units of the Scheme. However, the Units of the Scheme can be subscribed / redeemed in Creation Unit size directly with the Fund, which provides efficient arbitrage between the traded prices and the NAV, thereby reducing the incidence of the units of the Scheme being traded at premium/discounts

to NAV. However, any changes in the trading regulations by NSE/Stock Exchange/SEBI may affect the ability of the market makers/Authorized Participants to arbitrage resulting into wider premium or discount to NAV. The Units will be issued in demat form through depositories. The records of the depository are final with respect to the number of Units available to the credit of Unit holder. Settlement of trades, repurchase of Units by the Mutual Fund will depend upon the confirmations to be received from depository(ies) on which the Mutual Fund has no control.

The market price of the Units of the Scheme, like any other listed security, is largely dependent on two factors, viz., (1) the intrinsic value of the Unit (or NAV), and (2) demand and supply of Units in the market. Sizeable demand or supply of the Units in the Exchange may lead to market price of the Units to quote at premium or discount to NAV.

Risks associated with Segregated Portfolio

1. Investor holding units of segregated portfolio may not be able to liquidate their holding till the time recovery of money from the issuer.
2. Security comprises of segregated portfolio may not realise any value.

Listing of units of segregated portfolio on recognised stock exchange does not necessarily guarantee their liquidity. There may not be active trading of units in the stock market. Further trading price of units on the stock market may be significantly lower than the prevailing NAV.

B. Risk mitigation strategies

Risk Control & Risk Mitigation:

Investments made from the net assets of the Scheme would be in accordance with the investment objective of the Scheme and the provisions of the SEBI (MF) Regulations. The AMC will strive to achieve the investment objective by way of a judicious portfolio mix comprising Silver (includes physical Silver and other Silver related instruments which may be permitted by Regulator from time to time) and instruments related to Silver (including derivatives as and when permitted by SEBI), Debt Securities and Money Market Instruments. Investments in Silver (includes physical Silver and other Silver related instruments which may be permitted by Regulator from time to time) would be primarily assessed with regard to its fineness. The AMC will endeavor to address the key risks associated with investments in Silver Bullion as under:

Risk control measures with respect to investment in Silver Bullion

Tracking error risk: The performance of the Scheme may not commensurate with the performance of the benchmark index on any given day or over any given period. Such variation, referred to as tracking error may impact the performance of the Scheme.

Mitigation: The Investment Manager would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible.

Custody Risk - There is a risk that part or all of the physical Silver belonging to the underlying Scheme could be lost, damaged or stolen.

Mitigation - In order to ensure safety, the said Silver will be stored with custodian in its vaults. The custodian will insure/cover all such risks.

Liquidity Risk - Inability to buy / sell appropriate quantity of Silver

Mitigation - The underlying scheme may retain certain investments in cash or cash equivalents for its day-to-day liquidity requirements. The Trustee (subject to applicable regulations) in general interest of the Unit holders of the underlying scheme offered under its Scheme Information Document and keeping in view of the unforeseen circumstances / unusual market conditions, may limit the total number of Units, which can be redeemed on any Business Day.

Passive Investments

Axis Silver ETF is a passively managed fund that shall be investing substantial portion of its assets in physical Silver and tracking its performance to the price of Silver. Therefore, irrespective of decline / rise in prices of physical Silver, HSETF shall remain invested in Silver and being a passively managed fund, no active calls based on outlook of Silver prices will be taken by the Fund.

Quality and Purity Risk

Mitigation - Physical Silver purchased by the Scheme will be of fineness (or purity) of 999 parts per 1,000 (99.9%) or higher. Custodian will accept physical Silver only if the Silver is in compliance with the Good Delivery norms as specified by LBMA.'

Risk control measures with respect to Debt & Money Market Instruments

Market Risk / Interest Rate Risk: Changes in interest rates may affect the Scheme's Net Asset Value as the prices of securities generally increase as interest rates decline and generally decrease as interest rates rise. The price movement up and down in fixed income securities will lead to possible movements in the NAV.

Mitigation - In a rising interest rates scenario the scheme may increase its investment in money market securities whereas if the interest rates are expected to fall the allocation to debt securities with longer maturity may be increased thereby mitigating risk to that extent.

Liquidity or Marketability Risk: This refers to the ease with which a security can be sold at or near to its valuation yield-to-maturity (YTM).

Mitigation- The scheme may invest in government securities, corporate bonds and money market instruments. While the liquidity risk for government securities, money market instruments and short maturity corporate bonds may be low, it may be high in case of medium to long maturity corporate bonds.

Credit risk or default risk: It refers to the risk that an issuer of a fixed income security may default (i.e., will be unable to make timely principal and interest payments on the security). Normally, the value of a fixed income security will fluctuate depending upon the changes in the perceived level of credit risk as well as any actual event of default. The greater the credit risk, the greater the yield required for someone to be compensated for the increased risk.

Mitigation- Apart from the basic examination, management's past track record will also be studied. In order to assess financial risk a detailed assessment of the issuer's financial statements will be undertaken to review its ability to undergo stress on cash flows and asset quality. A detailed evaluation of accounting policies, off-balance sheet exposures, notes, auditors' comments and disclosure standards will also be made to assess the overall financial risk of the potential borrower. In case of securitized debt instruments, the Scheme will ensure that these instruments are sufficiently backed by assets.

II. Information about the scheme:

A. Where will the scheme invest –

The ETF would invest in physical silver of standard 30 kg bars with fineness of 999 parts per thousand (or 99.9% purity) confirming to London Bullion Market Association (LBMA) Good Delivery Standards. The Scheme may also invest in Silver related instruments including Exchange Traded Commodity Derivatives (ETCDs) having silver as the underlying. The Scheme may also invest in debt and money market instruments, in compliance with Regulations to meet liquidity and expense requirements.

Debt Instruments & Money Market Instruments

Certificate of Deposit

Certificate of Deposit (CD) is a negotiable money market instrument issued by scheduled commercial banks and select all-India Financial Institutions that have been permitted by the RBI to raise short term resources. The maturity period of CDs issued by the Banks is between 7 days to one year, whereas, in case of FIs, maturity is one year to 3 years from the date of issue.

Commercial Paper

Commercial Paper (CP) is an unsecured negotiable money market instrument issued in the form of a promissory note, generally issued by the corporates, primary dealers and all India Financial Institutions as an alternative source of short term borrowings. CP is traded in secondary market and can be freely bought and sold before maturity.

Treasury Bill

Treasury Bills (T-Bills) are issued by the Government of India to meet their short term borrowing requirements. T-Bills are issued for maturities of 14 days, 91 days, 182 days and 364 days.

The Scheme may also invest in Cash Management Bill (CMB) are issued by the Government of India to meet their short term borrowing requirements. CMB are generally issued for maturities of less than 91 days.

Commercial Usance Bills

Bill (bills of exchange/promissory notes of public sector and private sector corporate entities) Rediscounting, usance bills and commercial bills.

Repos

Repo (Repurchase Agreement) or Reverse Repo is a transaction in which two parties agree to sell and purchase the same security with an agreement to purchase or sell the same security at a mutually decided future date and price. The transaction results in collateralized borrowing or lending of funds. Presently in India, Government Securities, State Government Securities and T-Bills are eligible for Repo/ Reverse Repo.

Tri-party repo means a repo contract where a third entity (apart from the borrower and lender), called a Tri-Party Agent, acts as an intermediary between the two parties to the repo to facilitate services like collateral selection, payment and settlement, custody and management during the life of the transaction.

The Scheme may undertake repo or reverse repo transactions in accordance with the directions issued by RBI and SEBI from time to time. Such investment shall be made subject to the guidelines which may be prescribed by the Board of Directors of the Asset Management Company and Trustee Company.

Securities created and issued by the Central and State Governments as may be permitted by RBI, securities guaranteed by the Central and State Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills). State Government securities (popularly known as State Development Loans or SDLs) are issued by the respective State Government in co-ordination with the RBI. Government Securities having an unexpired maturity up to one year are included in money market instruments.

Non Convertible Debentures and Bonds

Non convertible debentures as well as bonds are securities issued by companies / institutions promoted / owned by the Central or State Governments and statutory bodies which may or may not carry a Central/State Government guarantee, Public and private sector banks, all India Financial Institutions and Private Sector Companies. These instruments may have fixed or floating rate coupon. These instruments may be secured or unsecured against the assets of the Company and generally issued to meet the short term and long term fund requirements.

The Scheme may also invest in the non-convertible part of convertible debt securities.

Short Term Deposits

Pending deployment of funds as per the investment objective of the Scheme, the funds may be parked in short term deposits of the Scheduled Commercial Banks in terms of in terms of para 12.16 of SEBI Master

Circular for Mutual Fund dated May 19, 2023 as may be amended from time to time.

Units of Mutual Fund schemes

The Scheme may also invest in units of debt and liquid mutual fund schemes (offered by Axis Mutual Fund or any other mutual fund).

The securities / instruments mentioned above and such other securities the Scheme is permitted to invest in could be listed, privately placed, secured, unsecured, rated or unrated and of any maturity (within the investment objective of the scheme).

The securities may be acquired through initial public offering (IPOs), secondary market, private placement, rights offers or negotiated deals, etc. Further investments in fixed income securities will be in instruments which have been assigned investment grade rating by the Credit Rating Agency.

For applicable regulatory investment limits please refer paragraph "Investment Restrictions".

B. What are the investment restrictions?

The following are the restrictions as are laid out in Schedule Seven to the SEBI (Mutual Funds) Regulations, 1996.

1. The corpus of the Scheme will be invested in Silver in accordance with its investment objective, except to the extent necessary to meet the liquidity requirements for honoring repurchases or redemptions, as disclosed in the Scheme Information Document.
2. The Scheme shall not invest more than 10% of its NAV in debt instruments comprising money market instruments and non-money market instruments issued by a single issuer, which are rated not below investment grade by a credit rating agency authorized to carry out such activity under the SEBI Act, 1992. Such investment limit may be extended to 12% of the NAV of the Scheme with the prior approval of the Trustee and the Board of Directors of AMC.

Provided that such limit shall not be applicable for investment in Government Securities treasury bills and triparty repo on Government securities or treasury bills.

Note: According to the Asset Allocation of the Scheme, the indicative allocation of the Scheme to Debt and Money market instruments shall be in the range of 0% to 5% of the net assets of the Scheme, subject to conditions specified.

3. The Scheme shall not invest in unlisted debt instruments including commercial papers, except Government Securities, money market instruments and derivative products such as Interest Rate Swaps, Interest Rate Futures, etc. which are used by mutual fund for hedging.

Provided that the Scheme may invest in unlisted non-convertible debentures up to a maximum of 10% of the debt portfolio of the Scheme subject to such conditions as may be specified by the Board from time to time:

Provided further that the Scheme shall comply with the norms under this clause within the time and in the manner as may be specified by the Board:

Further the investments by the Scheme shall be in compliance with para 12.1 of SEBI Master circular for Mutual Fund dated May 19, 2023 as amended by SEBI from time to time.

Note: According to the Asset Allocation of the Scheme, the indicative allocation of the Scheme to Debt and Money market instruments shall be in the range of 0% to 5% of the net assets of the Scheme, subject to conditions specified.

4. A mutual fund scheme shall not invest more than:
 - a. 10% of its NAV in debt and money market securities rated AAA; or
 - b. 8% of its NAV in debt and money market securities rated AA; or

c. 6% of its NAV in debt and money market securities rated A and below issued by a single issuer.

The above investment limits may be extended by up to 2% of the NAV of the scheme with prior approval of the Board of Trustees and Board of Directors of the AMC, subject to compliance with the overall 12% limit specified in clause 1 of Seventh Schedule of MF Regulation.

Note: According to the Asset Allocation of the Scheme, the indicative allocation of the Scheme to Debt and Money market instruments shall be in the range of 0% to 35% of the net assets of the Scheme, subject to conditions specified.

5. The Scheme may invest in other schemes of the Mutual Fund or any other mutual fund (restricted to only debt and liquid funds) without charging any fees, provided the aggregate inter-scheme investment made by all the schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the Net Asset Value of the Fund.
6. The Scheme shall not make any investment in :
 - a. any unlisted security of an associate or group company of the sponsor; or
 - b. any security issued by way of private placement by an associate or group company of the sponsor; or
 - c. the listed securities of group companies of the sponsor which is in excess of 25% of the net assets.
7. The exposure to ETCDs having silver as the underlying shall not exceed 10% of net asset value of the scheme. However, the above limit of 10% shall not be applicable to Silver ETFs where the intention is to take delivery of the physical silver and not to roll over its position to next contract cycle.
8. The Mutual Fund shall get the securities purchased transferred in the name of the Fund on account of the concerned Scheme, wherever investments are intended to be of a long-term nature.
9. Transfer of investments from one scheme to another scheme in the same Mutual Fund is permitted provided:
 - a. such transfers are done at the prevailing market price for quoted instruments on spot basis (spot basis shall have the same meaning as specified by a Stock Exchange for spot transactions); and
 - b. the securities so transferred shall be in conformity with the investment objective of the Scheme to which such transfer has been made.Further, inter scheme transfers shall be in accordance with the guidelines issued by para 12.30 of SEBI Master Circular on Mutual Funds as amended from time to time.
10. The Mutual Fund shall buy and sell silver on the basis of deliveries and shall in all cases of purchases, take delivery of silver and in all cases of sale, deliver the silver:

Provided further that the Mutual Fund may enter into derivatives transactions in a recognized stock exchange, subject to the framework specified by SEBI.

Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

11. The Scheme shall not make any investment in any fund of funds scheme.
12. Pending deployment of the funds of the Scheme in securities in terms of the investment objective of the Scheme, the AMC may park the funds of the Scheme in short term deposits of scheduled commercial banks, subject to the guidelines issued by SEBI from time to time.

The Scheme will comply with the following guidelines/restrictions for parking of funds in short term deposits:

- i. "Short Term" for such parking of funds by the Scheme shall be treated as a period not exceeding 91 days. Such short-term deposits shall be held in the name of the Scheme.

- ii. The Scheme shall not park more than 15% of the net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with prior approval of the Trustee.
- iii. Parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
- iv. The Scheme shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
- v. The Scheme shall not park funds in short term deposit (STD) of a bank which has invested in that Scheme. Further Trustees/ AMCs shall also ensure that the bank in which the Scheme has STD do not invest in the said scheme until the Scheme has STD with such bank.
- vi. The AMC will not charge any investment management and advisory fees for funds parked in short term deposits of scheduled commercial bank

However, the above provisions will not apply to term deposits placed as margins for trading in cash and derivatives market.

13. The Scheme shall not advance any loans.

14. The Scheme shall not borrow except to meet temporary liquidity needs of the Scheme for the purpose of Repurchase/Redemption of Unit or payment of interest and/or IDCW to the Unit holder.

Provided that the Fund shall not borrow more than 20% of the net assets of the individual Scheme and the duration of the borrowing shall not exceed a period of 6 months.

15. Investment in Partly Paid Debenture, if undertaken, will be subject to a cap on maximum investment of Mutual Fund Scheme at 5% of the AUM of the scheme. However, once the Partly Paid Debentures are fully paid up, the cap on maximum investment of Mutual Fund Scheme at 5% of the AUM of the scheme will not apply.

The Scheme will comply with the other Regulations applicable to the investments of Mutual Funds from time to time.

All the investment restrictions will be applicable at the time of making investments.

Apart from the investment restrictions prescribed under SEBI (MF) Regulations, the fund may follow any internal norms vis-à-vis limiting exposure to a particular scrip or sector, etc

The AMC/Trustee may alter these above stated restrictions from time to time to the extent the Regulations change, so as to permit the Scheme to make its investments in the full spectrum of permitted investments for mutual funds to achieve its respective investment objective.

Further, as per proviso to Regulation 44(1) of the SEBI (Mutual Funds) Regulations, 1996, nothing in the Seventh Schedule (as provided above) shall apply to a Silver exchange traded fund scheme.

C. Fundamental Attributes

Following are the Fundamental Attributes of the scheme, in terms of Clause 1.14 of SEBI Master Circular for Mutual Funds:

(i) Type of a scheme

An open ended scheme replicating/tracking domestic price of Silver.

(ii) Investment Objective

Main Objective: To generate returns that are in line with the performance of physical silver in domestic prices, subject to tracking error.

There is no assurance that the investment objective of the scheme will be achieved.

Investment Pattern: Please refer to Section – I Part – II A ‘How will the Scheme Allocate its Assets?’.

(iii) Terms of Issue

- Liquidity provisions such as listing, Repurchase, Redemption. ‘(Please refer to relevant provisions on listing, repurchase, redemption in Section II - Part II - Point G ‘Other Details’).
- Aggregate fees and expenses charged to the Scheme (please refer to Section I – Part III C “Annual Scheme Recurring Expenses”).
- Any safety or guarantee net provided. – Not applicable for the Scheme

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations and Regulation 25(26) of the SEBI (MF) Regulations, read with clause 1.14.1.4 and 17.10 of SEBI Master Circular for Mutual Funds, the Trustees and AMC shall ensure that no change in the fundamental attributes of the Scheme(s) and the Plan(s) / Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme(s) and the Plan(s) / Option(s) thereunder and affect the interests of Unitholders is carried out unless:

- SEBI has reviewed and provided its comments on the proposal
- A written communication about the proposed change is sent to each Unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- The Unitholders are given an option for a period of atleast 30 calendar days to exit at the prevailing Net Asset Value without any exit load

D. Index methodology (for index funds, ETFs and FOFs having one underlying domestic ETF)- the benchmark is the Domestic Price of Silver. The objective of the scheme is to generate returns that are in line with the performance of Silver by investing in a single commodity (Silver), index is not available thus disclosures pertaining to the index—such as its eligibility criteria, methodology, service provider, constituents, and their impact cost are not applicable.

E. Principles of incentive structure for market makers (for ETFs) –

Incentive for Market Makers

In accordance with the clause 3.6.1.4 of SEBI Master Circular for Mutual Funds Incentives, if any, to Market Makers shall be charged to the Scheme within maximum permissible limit of TER.

a) Guiding Principles for incentive structure for Market Makers

Incentives to market maker will be linked to performance of the market maker in terms of generating liquidity in units of ETFs. Incentives, if any, to MM shall be charged to the scheme within the maximum permissible limit of Total Expense Ratio ("TER").

b) Determination of incentive for Market maker

It will be determined basis any or all of the below mentioned criteria:

- i. It will be based on volume carried out by market maker on the exchange as compared to total volume of respective ETFs on exchange.
- ii. Availability of bid & Ask as per the SEBI guidelines
- iii. Average Spread between Bid & Ask
- iv. Any other performance-based metric.

Incentives to market maker shall be at the discretion of the AMC & to be decided between the AMC and the MM which may be variable in nature or fixed amount basis agreed performance standards and will adhere to maximum permissible limit of TER.

F. Floors and ceiling within a range of 5% of the intended allocation against each sub class of asset, as per para 13.6.2 of SEBI master circular for mutual funds (only for close ended debt schemes) –
Not Applicable

G. Other Scheme Specific Disclosures:

Listing and transfer of units	Listing Being an Exchange Traded Fund, the Units of the Scheme are listed on the National Stock Exchange of India Limited and/or any other stock exchange. An investor can buy/sell Units on the Exchange during the trading hours like any other publicly traded stock. The AMC has proposed to engage Authorised participants/Market makers for creating liquidity for the ETF on the Stock Exchange(s) so that investors other than Authorised participants/Market makers and Large Investors are able to buy or redeem units on the Stock Exchange(s) using the services of a stock broker. The AMC may also decide to delist the Units from a particular Exchange, provided that the Units are listed on at least one Exchange. The price of the Units in the market on Exchange will depend on demand and supply and market factors and forces. There is no minimum investment amount for investment through Exchange, although Units dealt in minimum in lots of 1. Transferability of units: Units held in Demat form are freely transferable in accordance with the provisions of SEBI (Depositories and Participants) Regulations, as may be amended from time to time. Transfer can be made only in favour of transferees who are capable of holding units and having a Demat Account. The delivery instructions for transfer of units will have to be lodged with the DP in requisite form as may be required from time to time and transfer will be affected in accordance with such rules / regulations as may be in force governing transfer of securities in dematerialized mode.
Dematerialization of units	The units of the Scheme will be available in dematerialized form. Investors intending to invest in units of the Scheme are required to have a beneficiary account with the Depository Participant (DP) (registered with NSDL / CDSL as may be indicated by the Fund at the time of launch) and will be required to indicate in the application form the DP's name, DP ID Number and the beneficiary account number of the applicant with the DP at the time of purchasing units directly from the Fund on an ongoing basis in the Creation Unit Size/ above a specified threshold. The units of the Scheme will be issued, traded and settled compulsorily in dematerialized form.
Minimum Target amount	Not Applicable
Maximum Amount to be raised (if any)	Not Applicable
Dividend Policy (IDCW)	Not Applicable
Allotment (Detailed procedure)	- On acceptance of the application for subscription, an allotment confirmation specifying the number of units allotted by way of e-mail and/or SMS within business days from the date of receipt of transaction request/allotment will be sent to the Unit Holders registered e-mail address and/or mobile number. - In case of Unit Holders holding units in the dematerialized mode, the Fund will not send the account statement to the Unit Holders. The statement provided by the Depository Participant will be equivalent to the account statement. - For those Unit holders who have provided an e-mail address, the AMC will send the account statement by e-mail. - Unit holders will be required to download and print the documents after receiving e-mail from the Mutual Fund. Should the Unit holder experience any difficulty in accessing the electronically delivered documents, the Unit holder shall promptly

	advise the Mutual Fund to enable the Mutual Fund to make the delivery through alternate means. It is deemed that the Unit holder is aware of all security risk including possible third party interception of the documents and contents of the documents becoming known to third parties. • The Unit holder may request for a physical account statement by writing/calling the AMC/ISC/Registrar. In case of specific request received from the Unit Holders, the AMC/Fund will provide the Account Statement to the Investors within 5 business days from the receipt of such request. • In cases where the email does not reach the Unit holder, the Fund / its Registrar & Transfer Agents will not be responsible, but the Unit holder can request for fresh statement. The Unit holder shall from time to time intimate the Fund / its Registrar & Transfer Agent about any changes in his e-mail address.
Refund	Ongoing Offer period: The AMC will refund the subscription money to applicants whose applications are found to be incomplete, invalid or have been rejected for any other reason whatsoever in accordance with the AMFI best practice guidelines in the matter. The AMC will endeavor to refund such amounts within 5 business days from the date of purchase transactions as per the timestamp / applicable NAV, where the application form / online transaction is received along with the payment and the funds have been realized. Where the subscription amount and the application/ online transaction are received separately, the period of 5 business days shall be reckoned from the later of the date of identifying the remitter details, based on the credit provided by the Bank or receipt and time stamping of application/ online transaction. In the event of delay beyond 5 business days, the AMC in line with AMFI best practice guidelines on the matter, will pay interest at 15% per annum or such other rate of interest as may be prescribed from time to time
Who can invest This is an indicative list and investors shall consult their financial advisor to ascertain whether the scheme is suitable to their risk profile.	The following persons (subject to, wherever relevant, purchase of unit of mutual funds, being permitted under respective constitutions, and relevant statutory regulations) are eligible and may apply for Subscription to the Unit of the Scheme: 1. Resident adult individuals either singly or jointly (not exceeding three) or on an Anyone or Survivor basis; 2. Hindu Undivided Family (HUF) through Karta; 3. Minor (as the first and the sole holder only) through a natural guardian (i.e. father or mother, as the case may be) or a court appointed legal guardian. There shall not be any joint holding with minor investments; 4. Partnership Firms; 5. Limited Liability Partnerships; 6. Proprietorship in the name of the sole proprietor; 7. Companies, Bodies Corporate, Public Sector Undertakings (PSUs.), Association of Persons (AOP) or Bodies of Individuals (BOI) and societies registered under the Societies Registration Act, 1860 (so long as the purchase of Unit is permitted under the respective constitutions); 8. Banks (including Co-operative Banks and Regional Rural Banks) and Financial Institutions; 9. Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as "Public Securities" as required) and Private trusts authorised to invest in mutual fund schemes under their trust deeds; 10. Non-Resident Indians (NRIs) / Persons of Indian origin (PIOs) / Overseas Citizen of India (OCI) residing abroad on repatriation basis or on non-repatriation basis; 11. Army, Air Force, Navy and other para-military units and bodies created by such institutions; 12. Scientific and Industrial Research Organisations; 13. Multilateral Funding Agencies / Bodies Corporate incorporated outside India with the permission of Government of India / RBI; 14. Provident/ Pension/ Gratuity Fund to the extent they are permitted; 15. Other schemes of Axis Mutual Fund or any other mutual fund subject to the conditions and limits prescribed by SEBI (MF) Regulations;

	16. Schemes of Alternative Investment Funds; 17. Trustee, AMC or Sponsor or their associates may subscribe to Units under the scheme; 18. Such other category of person(s) permitted to make investments and as may be specified by the AMC / Trustee from time to time. The AMC/ Trustee company may also reject any application for subscription of units if the application is invalid, incomplete, or if the AMC/ Trustee company for any other reason does not believe that it would be in the interest of the scheme or its unitholders to accept such an application.
Who cannot invest	- Any individual who is a foreign national or any other entity that is not an Indian resident under the Foreign Exchange Management Act, 1999 (FEMA Act) except where registered with SEBI as a FPI or otherwise explicitly permitted under FEMA Act/ by RBI/ by any other applicable authority. - Pursuant to RBI A.P. (DIR Series) circular no. 14 dated September 16, 2003, Overseas Corporate Bodies (OCBs) cannot invest in Mutual Funds. - NRIs residing in Non-Compliant Countries and Territories (NCCTs) as determined by the Financial Action Task Force (FATF), from time to time. - U.S. Persons and Residents of Canada as defined under the applicable laws of U.S. and Canada except the following: - subscriptions received by way of lump sum / switches / systematic transactions received from Non-resident Indians (NRIs) /Persons of Indian origin (PIO) / Overseas Citizen of India (OCI) who at the time of such investment, are present in India and - FPIs These investors need to submit a physical transaction request along with such documents as may be prescribed by the AMC/ the Trustee/ the Fund from time to time. The AMC reserves the right to put the transaction requests on hold/reject the transaction request/reverse allotted units, as the case may be, as and when identified by the AMC, which are not in compliance with the terms and conditions notified in this regard. The Trustee / the AMC /the Fund reserve the right to change/ modify the above provisions at a later date. - Foreign Portfolio Investors (FPIs) cannot invest into the scheme. Such other persons as may be specified by AMC from time to time.
How to Apply and other details (where can you submit the filled up applications including purchase/redemption switches be submitted.)	Investors can undertake transactions in the Schemes of Axis Mutual Fund either through physical mode or any other mode as may be prescribed from time to time. Physical Transactions For making application for subscription / redemption / switches, application form and Key Information Memorandum may be obtained from / submitted to the Official Points of Acceptance (OPAs) of AMC or downloaded from the website of AMC viz. www.axismf.com. For name, address and contact no. of Registrar and Transfer Agent (R&T), email id of R&T, website address of R&T, official points of acceptance, collecting banker details etc. refer back cover page. Please note it is mandatory for unitholders to mention their bank account numbers in their applications/requests for redemption. Please refer to the SAI and Application form for the instructions.

The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	The Scheme does not propose to reissue redeemed units. The number of Units held by the Unit holder in his Beneficiary (Demat) account will stand reduced by the number of Units redeemed.
Restrictions, if any, on the right to freely retain or dispose of units being offered.	Units held in Demat form are transferable in accordance with the provisions of SEBI (Depositories and Participants) Regulations, as may be amended from time to time. Transfer can be made only in favour of transferees who are capable of holding units and have a Demat Account. The delivery instructions for transfer of units will have to be lodged with the DP in requisite form as may be required from time to time and transfer will be affected in accordance with such rules / regulations as may be in force governing transfer of securities in dematerialized mode. The Mutual Fund will not be bound to recognise any other transfer. In case a person (i.e. a transferee) becomes a holder of the units by operation of law or upon enforcement of pledge, then the AMC shall, subject to production of such satisfactory evidence and submission of such documents, proceed to effect the transfer, if the intended transferee is otherwise eligible to hold the units of the Scheme. The units held in demat mode can be pledged and hypothecated as per the provisions of Depositories Act, 1996 and Depositories Rules and Regulations. Pledge or Hypothecation of Units The Units held in demat mode can be pledged and hypothecated as per the provisions of Depositories Act and Depositories Rules and Regulations. Manner of creating pledge or hypothecation: 1) If a beneficial owner intends to create a pledge on a security owned by him he shall make an application to the depository through the participant who has his account in respect of such securities. 2) The participant after satisfaction that the securities are available for pledge shall make a note in its records of the notice of pledge and forward the application to the depository. 3) The depository after confirmation from the pledgee that the securities are available for pledge with the pledger shall within fifteen days of the receipt of the application create and record the pledge and send an intimation of the same to the participants of the pledger and the pledgee. 4) On receipt of the intimation under Clause (3) the participants of both the pledger and the pledgee shall inform the pledger and the pledgee respectively of the entry of creation of the pledge. 5) If the depository does not create the pledge, it shall send along with the reasons intimation to the participants of the pledger and the pledgee. 6) The entry of pledge made under Clause (3) may be cancelled by the depository if pledger or the pledgee makes an application to the depository through its participant: Provided that no entry of pledge shall be cancelled by the depository without prior concurrence of the pledgee. 7) The depository on the cancellation of the entry of pledge shall inform the participant of the pledger.

- 8) Subject to the provisions of the pledge document, the pledgee may invoke the pledge and on such invocation, the depository shall register the pledgee as beneficial owner of such securities and amend its records accordingly.
- 9) After amending its records under Clause (8) the depository shall immediately inform the participants of the pledger and pledgee of the change who in turn shall make the necessary changes in their records and inform the pledger and pledgee respectively.
- 10) (a) If a beneficial owner intends to create a hypothecation on a security owned by him he may do so in accordance with the provisions of Clauses (1) to (9).
(b) The provisions of Clauses (1) to (9) shall mutatis mutandis apply in such cases of hypothecation:

Provided that the depository before registering the hypothecatee as a beneficial owner shall obtain the prior concurrence of the hypothecator.

- 11) No transfer of security in respect of which a notice or entry of pledge or hypothecation is in force shall be effected by a participant without the concurrence of the pledgee or the hypothecatee, as the case may be.

Pledge of Units - in case of issue of Unit Certificate

The Unit under the Scheme (subject to completion of Lock in Period, if any) may be offered as security by way of a pledge / charge in favour of scheduled banks, financial institutions, non-banking finance companies (NBFCs), or any other person. The AMC and / or the ISC will note and record such Pledged Units. The AMC shall mark a lien only upon receiving the duly completed form and documents as it may require. Disbursement of such loans will be at the entire discretion of the bank / financial institution / NBFC or any other person concerned and the Mutual Fund assumes no responsibility thereof.

The Pledger will not be able to redeem Units that are pledged until the entity to which the Unit are pledged provides written authorisation to the Mutual Fund that the pledge / lien charge may be removed. As long as Unit are pledged, the Pledgee will have complete authority to redeem such Units.

Suspension/Restriction on Redemption of Units of the Scheme

Subject to the approval of the Boards of the AMC and of the Trustee and subject also to necessary communication of the same to SEBI, the redemption of / switch-out of Units of Scheme, may be temporarily suspended/ restricted. In accordance with SPPara1.12 of Master Circular for Mutual funds dated May 19, 2023 and subject to prevailing regulations, restriction on/ suspension of redemptions / switch-out of Units of the Scheme, may be imposed when there are circumstances leading to systemic crisis or event that severely constricts market liquidity or the efficient functioning of markets such as:

- a) Liquidity issues: when market at large becomes illiquid affecting almost all securities rather than any issuer specific security;
- b) Market failures, exchange closures: when markets are affected by unexpected events which impact the functioning of exchanges or the regular course of transactions. Such unexpected events could also be related to political, economic, military, monetary or other emergencies;
- c) Operational issues: when exceptional circumstances are caused by force majeure, unpredictable operational problems and technical failures (e.g. a black out).

Restriction on / suspension of redemption of Units of the Scheme may be imposed for a specified period of time not exceeding 10 working days in any 90 days period.

When restriction on / suspension of redemption of Units of the Scheme is imposed, the following procedure shall be applied

	i. No redemption / switch-out requests upto Rs. 2 lakhs shall be subject to such restriction. ii. Where redemption / switch-out requests are above Rs. 2 lakhs, the AMC shall redeem the first Rs. 2 lakhs without such restriction and remaining part over and above Rs. 2 lakhs shall be subject to such restriction. In addition to the above, the AMC / Trustee may restrict / suspend redemptions / switch-out of Units of the Scheme pursuant to direction/ approval of SEBI. In case of any of the above eventualities, the general time limits for processing requests for redemption of Units will not be applicable. Also refer to the paragraph 'Suspension of Purchase and Redemption of Units' in the Statement of Additional Information.
Cut off timing for subscriptions/ redemptions/ switches This is the time before which your application (complete in all respects) should reach the official points of acceptance.	DIRECTLY FROM THE FUND: On an ongoing basis, the Scheme would be open for subscriptions/redemptions only for Authorised participants/Market makers and Large Investors in 'Creation Unit Size' on all Business Days at NAV based prices. In line with SEBI circular dated July 30, 2021 transactions in units of the Scheme by Authorized Participants / Market Makers and Large Investors, directly with the AMC, intra-day NAV, based on the executed price at which Silver of prescribed purity are purchased / sold, shall be applicable. Settlement of purchase / sale of Units of the Scheme on NSE and/or any other stock exchange. Settlement of purchase/sale of Units of the Scheme on the NSE and/or any other stock exchange will be made in accordance with the procedure as may be prescribed by the stock exchange(s) from time to time.
Liquidity window for Investors	Investors can directly approach the AMC for redemption of units of ETFs, for transaction of upto INR 25 Cr. without any exit load, in case of the following scenarios: i. Traded price (closing price) of the ETF units is at discount of more than 1% to the day end NAV for 7 continuous trading days, or ii. No quotes for such ETFs are available on stock exchange(s) for 3 consecutive trading days, or iii. Total bid size on the exchange is less than half of creation units size daily, averaged over a period of 7 consecutive trading days. In case of the above scenarios, applications received from investors for redemption up to 3.00 p.m. on any trading day, shall be processed by the AMC at the closing NAV of the day. The above instances shall be tracked by the AMC on a continuous basis and in case if any of the above mentioned scenario arises, the same shall be disclosed on the website of AMC.
Ongoing price for Subscription (purchase)/Switch-in (from other Schemes/Plans of the Mutual Fund) by investors. This is the price	ON THE EXCHANGE Units of the Scheme in less than Creation Units size cannot be purchased from/redeemed directly with the Fund and can be purchased/ sold only on the Stock Exchange(s) where the units are listed. The price of the units in the market will depend on demand and supply at that point of time. Subscriptions made through Stock Exchanges / demat mode will be made compulsorily in demat mode by specifying the number of Units to be subscribed and

you need to pay for purchase/Switch-in.	not the amount to be invested. However, an investor would be paying cost in the form of brokerage, service tax, etc. as charged by his broker and other applicable statutory levies when the units are bought on the Stock Exchange(s). The minimum number of the ETF units that can be bought is 1 (one) unit. DIRECTLY FROM THE FUND On an ongoing basis, the Scheme would be open for subscriptions (purchase) only for Authorised participants/Market makers and Large Investors in 'Creation Unit Size' on all Business Days at NAV based prices. The Sale Price will be calculated on the basis of NAV based prices. The Sale Price per Unit will be calculated using the following formula: Sale Price = Applicable NAV + transaction handling charges + incidental charges, if any In line with SEBI circular dated July 30, 2021 transactions in units of the Scheme by Authorized Participants / Market Makers and Large Investors, directly with the AMC, intra-day NAV, based on the executed price at which Silver of prescribed purity are purchase, shall be applicable.
Ongoing price for Redemption (Sale) /Switch outs (to other Schemes/Plans of the Mutual Fund) by investors. This is the price you will receive for redemptions/switch outs.	REDEMPTION OF UNITS DIRECTLY WITH MUTUAL FUND On an ongoing basis, the Scheme would be open for redemptions sale only for Authorised participants/Market makers and Large Investors in 'Creation Unit Size' on all Business Days at NAV based prices subject to exit load, if any. Redemption Price = Applicable NAV * (1 - Exit Load, if any) - transaction handling charges and incidental charges, if any. Example: If the Applicable NAV per unit is Rs. 1,581.42 and NIL Exit Load is charged and Rs. 2 as transaction handling charges and incidental charges. The Redemption Price per Unit will be calculated as follows: = Rs. 1,581.42 – Rs. 2 = Rs. 1,579.42 In line with SEBI circular dated July 30, 2021 transactions in units of the Scheme by Authorized Participants / Market Makers and Large Investors, directly with the AMC, intra-day NAV, based on the executed price at which Silver of prescribed purity are sold, shall be applicable. PURCHASE / SALE OF UNITS ON THE EXCHANGE The Units of the Scheme will be listed on the Capital Market Segment of the National Stock Exchange of India Ltd. (NSE) and/or any other exchange within such time as maybe prescribed from time to time. The Mutual Fund may at its sole discretion list the Units under the Scheme on any other recognized Stock Exchange(s) at a later date. An investor can buy/sell Units on a continuous basis on the National Stock Exchange of India Ltd. and/or any other Stock Exchange(s) on which the Units are listed during the trading hours like any other publicly traded stock. The price of the Units on the Stock Exchange will depend on demand and supply at that point of time and underlying NAV. There is no minimum investment, although Units are purchased /sold in round lots of 1 Unit.

Minimum amount for purchase / redemption / switches	ON THE EXCHANGE The units of the ETF can be purchased/sold in minimum lot of 1 (one) unit and in multiples thereof. DIRECTLY FROM THE FUND The Fund creates / redeems units of the ETF in large size known as "Creation Unit Size". Authorised participants/Market makers / Large Investors can directly purchase / redeem in Creation Unit Size on any business day. Large Investors can directly purchase / redeem in Creation Unit Size subject to the value of transaction is above a specified threshold (of 25 Crores) (Not applicable to Employee Provident Fund Organization, India, Recognised Provident Funds, approved Gratuity Funds, approved Superannuation Funds under Income Tax Act 1961 till such time as prescribed by SEBI from time to time) and such other threshold as prescribed by SEBI from time to time.
Accounts Statements	The AMC shall send an allotment confirmation specifying the units allotted by way of email and/or SMS within 5 working days of receipt of valid application/transaction to the Unit holders registered e-mail address and/ or mobile number (whether units are held in demat mode or in account statement form). A Consolidated Account Statement (CAS) detailing all the transactions across all mutual funds (including transaction charges paid to the distributor) and holding at the end of the month shall be sent to the Unit holders in whose folio(s) transaction(s) have taken place during the month by mail or email on or before 15th of the succeeding month. Half-yearly CAS shall be issued at the end of every six months (i.e. September/ March) on or before 21st day of succeeding month, to all investors providing the prescribed details across all schemes of mutual funds and securities held in dematerialized form across demat accounts, if applicable For further details, refer SAI.
Dividend/ IDCW	No IDCW will be declared under the Scheme.
Redemption	The redemption or repurchase proceeds shall be dispatched to the unitholders within three working days from the date of redemption or repurchase. For list of exceptional circumstances refer para 14.1.3 of SEBI Master Circular for Mutual Funds. For detailed procedure on how to redeem, kindly refer SAI. REDEMPTION PROCEEDS PAYABLE IN PORTFOLIO DEPOSITS OF SILVER On successful verification of the redemption request, the AMC will instruct the custodian to transfer the Portfolio Deposit of Silver to the custody account of authorized participants/ Market Makers and large investors and remit/collect the Cash Component after adjusting transaction handling charges, other applicable charges and the difference between the applicable NAV and closing price of Silver. The delivery of Silver to Authorised participants/Market makers/ Large Investors- will be made at the location of the Custodian within the jurisdiction of Mumbai. Redemption proceeds will be sent to the Unit holder within 3 working days from the date of confirmation with the depository records. Cash Component in redemption proceeds shall be directly credited to the bank account linked to demat account of Authorised participants/Market makers/Large

	Investors.
Bank Mandate	It is mandatory for investors to mention investor's bank account details on the form. Applications without this information are liable to be rejected. The Mutual Fund / AMC reserves the right to hold redemption proceeds in case requisite bank details are not submitted.
Delay in payment of redemption / repurchase proceeds	The Asset Management Company shall be liable to pay interest to the unitholders at rate as specified vide para 14.2 of SEBI Master Circular for Mutual Funds by SEBI for the period of such delay. The AMC shall pay interest to the Unit holders at 15% or such other rate as may be prescribed by SEBI from time to time in case the proceeds are not made within three (3) working days of the date of redemption. However, the AMC will not be liable to pay any interest or compensation or any amount otherwise, in case the AMC / Trustee is required to obtain from the Investor / Unit holders verification of identity or such other details relating to Subscription for Units under any applicable law or as may be requested by a Regulatory Agency or any government authority, which may result in delay in processing.
Unclaimed Redemption and Income Distribution cum Capital Withdrawal Amount	As per Para 14.3 of SEBI Master Circular on Mutual Funds as amended from time to time, the unclaimed Redemption and IDCW amounts shall be deployed by the Fund in money market instruments and such other instruments/securities as maybe permitted from time to time. The investment management fee charged by the AMC for managing such unclaimed amounts shall not exceed 50 basis points. The circular also specifies that investors who claim these amounts during a period of three years from the due date shall be paid at the prevailing NAV. Thus, after a period of three years, this amount can be transferred to a pool account and the investors can claim the said amounts at the NAV prevailing at the end of the third year. In terms of the circular, the onus is on the AMC to make a continuous effort to remind investors through letters to take their unclaimed amounts. The details of such unclaimed amounts shall be disclosed in the annual report sent to the Unit Holders. Further, according to Para 14.3 of SEBI Master Circular on Mutual Funds as amended from time to time the unclaimed Redemption and IDCW amounts may be deployed in separate plan of Overnight scheme/Liquid scheme/Money market mutual fund scheme floated by Mutual Funds specifically for deployment of the unclaimed Redemption and IDCW amounts.
Disclosure w.r.t investment by minors	Following is the process for investments made in the name of a Minor through a Guardian: - • Payment for investment by any mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor, or from a joint account of the minor with parent or legal guardian. • Mutual Fund will send an intimation to Unit holders advising the minor (on attaining majority) to submit an application form along with prescribed documents to change the status of the account from 'minor' to 'major'. • All transactions / standing instructions / systematic transactions etc. will be suspended i.e. the Folio will be frozen for operation by the guardian from the date of beneficiary child completing 18 years of age, till the status of the minor is changed to major. Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, updated bank account details including cancelled original cheque leaf of the new bank account. • No investments (lumpsum/SIP/ switch in/ STP in etc.) in the scheme would be allowed once the minor attains majority i.e. 18 years of age
Tracking Error and Tracking Difference	Tracking Error Tracking error is a measure of the difference in returns from the Scheme and the returns from the index. It is computed as the standard deviation of the difference between the daily returns of the underlying benchmark and the NAV of the Scheme

	on an annualized basis. NAV of the Scheme is dependent on valuation of Silver. Silver has to be valued based on the formula prescribed by SEBI. NAV so computed may vary from the price of Silver in the domestic market. Tracking error could be the result of a variety of factors including but not limited to: • Delay in the purchase or sale of Silver due to Illiquidity of Silver, Delay in realisation of sale proceeds, Creating a lot size to buy the required amount of Silver • The Scheme may buy or sell the Silver at different points of time during the trading session at the then prevailing prices which may not correspond to its closing prices. ◦ The potential for trades to fail, which may result in the Scheme not having acquired Silver at a price necessary to track the benchmark price. ◦ The holding of a cash position and accrued income prior to distribution of income and payment of accrued expenses. • Disinvestments to meet redemptions, recurring expenses, etc. • Execution of large buy / sell orders • Realisation of Unit holders' funds The Scheme will endeavor to minimise the tracking error by: • Rebalancing of the portfolio. • Setting off of incremental subscriptions against redemptions. The tracking error i.e. the annualised standard deviation of the difference in daily returns between physical silver and the NAV of Silver ETF based on past one year rolling over data (For ETFs in existence for a period of less than one year, annualized standard deviation shall be calculated based on available data) shall not exceed 2% or as may be prescribed by regulations from time to time. In case of unavoidable circumstances in the nature of force majeure which are beyond the control of the AMCs, the tracking error may exceed 2%, and the same shall be brought to the notice of Trustees with corrective actions taken by the AMC, if any. Tracking difference - the ETF Scheme shall also disclose the tracking difference i.e. the annualized difference of daily returns between the physical silver and the NAV of the ETF shall also be disclosed on the website of the AMC and AMFI, on a monthly basis, for tenures 1 year, 3 year, 5 year, 10 year and since the date of allotment of units.
Role of Authorized Participant/ Market Makers	The role of Authorized Participants/ Market Makers is to offer liquidity of the units of the Scheme on the Stock Exchange where the Units are listed. AMC will empanel at least two Authorised participants/Market makers. Authorised participants/Market makers may offer to buy and sell quotes (bid and ask quotes) on the Exchanges such that buy and sell orders get executed in the market subject to price compatibility. Authorised participants/Market makers may for the purpose of creating liquidity subscribe or redeem the units of the Scheme directly with the Mutual Fund. The AMC reserves right to appoint / remove any Authorised participants/Market makers.
Rounding Off	While allotting the Units, based on the Allotment Price, the number of Units may be rounded off to the nearest whole number on the lower side if the trustees feel so, with a view to avoid creation of fractional units. The amount due to rounding off may be refunded to the investor.
Any other disclosure in terms of Consolidated Checklist on	NIL

Standard Observations	
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III. Other Details

A. In case of Fund of Funds Scheme, Details of Benchmark, Investment Objective, Investment Strategy, TER, AUM, Year wise performance, Top 10 Holding/ link to Top 10 holding of the underlying fund should be provided-Not Applicable

B. Periodic Disclosures

Monthly and Half yearly Disclosures: Portfolio / Financial Results This is a list of securities where the corpus of the scheme is currently invested. The market value of these investments is also stated in portfolio disclosures.	The AMC will disclose the portfolio of the Scheme (alongwith ISIN) as on the last day of the month / half year on the website of the Mutual Fund and AMFI within 10 days from the close of each month/ half year (i.e. 31st March and 30th September) respectively in a user-friendly and downloadable spreadsheet format. Further AMC shall publish an advertisement in an all India edition of one national English daily newspaper and one Hindi newspaper, every half year, disclosing the hosting of the half-yearly statement of its schemes' portfolio on the website of the Mutual Fund and AMFI and the modes through which unitholder(s) can submit a request for a physical or electronic copy of the statement of scheme portfolio. The AMC will also provide a dashboard, in a comparable, downloadable (spreadsheet) and machine readable format, providing performance and key disclosures like Scheme's AUM, investment objective, expense ratios, portfolio details, scheme's past performance etc. on website. For details, please refer our website: https://www.axismf.com/statutory-disclosures
Annual Report	Pursuant to Regulation 56 of SEBI (Mutual Funds) Regulations, 1996 read with para 5.4 of SEBI Master Circular for Mutual funds. The Scheme annual report or an abridged summary thereof shall be mailed (emailed, where e mail id is provided unless otherwise required)) to all Unit holders not later than four months (or such other period as may be specified by SEBI from time to time) from the date of closure of the relevant accounting year (i.e. 31st March each year) and full annual report shall be available for inspection at the Head Office of the Mutual Fund and a copy shall be made available to the Unit holders on request on payment of nominal fees, if any. Scheme wise annual report shall also be displayed on the website of the Mutual Fund (www.axismf.com) and on the website of Association of Mutual Funds in India (www.amfiindia.com). Unitholders whose email addresses are not registered with the Mutual Fund may 'opt-in' to receive a physical copy of the annual report or an abridged summary thereof. Further, AMC shall provide a physical copy of the abridged summary of the Annual Report, without charging any cost, on a specific request received from a unitholder. AMC shall also publish an advertisement every year, in an all India edition of one national English daily newspaper and in one Hindi newspaper, disclosing the hosting of the scheme wise annual report on the website of the Mutual Fund and AMFI and the modes through which a unitholder can submit a request for a physical or electronic copy of the annual report or abridged summary thereof. For details, please refer our website: https://www.axismf.com/statutory-disclosures
Risk-o-meter	The AMC shall review Risk-o-meters on a monthly basis based on evaluation of risk level of Scheme's month end portfolio. Changes in Risk-o-meter, if any, shall be communicated by way of Notice cum Addendum. Investors may also refer to the website/portfolio disclosure for the latest Risk-o-meter of the Scheme.

Scheme Summary Document	The AMC has provided on its website Scheme Summary Document which is a standalone scheme document for all the Schemes which contains all the details of the Scheme viz. Scheme features, Fund Manager details, investment details, investment objective, expense ratios, portfolio details, etc. For details, please refer our website: https://www.axismf.com/statutory-disclosures
Tracking error and tracking difference	Tracking Error i.e. the annualised standard deviation of the difference in daily returns between physical silver and the NAV of Silver ETF based on past one year rolling over data (For ETFs in existence for a period of less than one year, annualized standard deviation shall be calculated based on available data) shall not exceed 2%. The disclosure regarding the same shall be made on monthly basis on the website of the AMC. Along with the disclosure of tracking error, Silver ETF schemes shall also disclose the tracking difference i.e. the difference of returns between physical silver and the Silver ETF, on the website of the AMC on monthly basis for tenures 1 year, 3 year, 5 year, 10 year and since the date of allotment of units.
Disclosure Norms as per para 3.6.8 SEBI Master Circular for mutual fund	A. The ETF Fund shall disclose the following on monthly basis: I. Name and exposure to top 7 issuers and stocks respectively as a percentage of NAV of the scheme II. Name and exposure to top 7 groups as a percentage of NAV of the scheme. III. Name and exposure to top 4 sectors as a percentage of NAV of the scheme. Change in constituents of the index, if any, shall be disclosed on the AMC website i.e. www.axismf.com on the day of change.
Any disclosure in terms of consolidated checklist of standard observations	NIL

C. Transparency/NAV Disclosure

NAVs will be calculated and disclosed on all the Business Days. The AMC shall update the NAVs on the website of the AMC (www.axismf.com) and of the Association of Mutual Funds in India - AMFI (www.amfiindia.com) before 11.00 p.m. on every Business Day. If the NAVs are not available before the commencement of Business Hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAV.

Further, the indicative NAVs of Silver ETFs shall be disclosed on Stock Exchange platforms, where the units of these ETFs are listed, on continuous basis during the trading hours, as per the facility made available by Stock Exchange.

Information regarding NAV can be obtained by the Unit holders / Investors by calling or visiting the nearest ISC.

D. Transaction charges and stamp duty-

Transaction Charges: Not Applicable

Stamp Duty

Pursuant to Notification No. S.O. 1226(E) and G.S.R. 226(E) dated March 30, 2020 issued by Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated

February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019, stamp duty @0.005% of the transaction value would be levied on applicable mutual fund transactions.

Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase transactions (including IDCW reinvestment) to the unitholders would be reduced to that extent.

For further details on Stamp Duty, please refer SAI.

E. Associate Transactions- Please refer to Statement of Additional Information (SAI)

F. Taxation- For details on taxation please refer to the clause on Taxation in the SAI apart from the following:

Taxation of Specified Mutual Fund other than Equity-Oriented Mutual Funds (Rates applicable for the Financial Year 2024-25)	The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors / authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.		
	Particulars	Taxability in the hands of Individuals / Non-corporates / Corporates	
		Resident	Non-Resident
	Tax on distributed income (dividend income)	Taxed in the hands of unitholders at applicable rate under the provisions of the Income-tax Act, 1961 (Act)	Taxed in the hands of unitholders at the rate of 20% u/s 115A/ 115AD of the Act (plus applicable surcharge and health and education cess)
	Acquired before 1 April 2023 and sold before 23 July 2024		
	Long term capital gains		
	Listed units (Holding period > 36 months)	20% (plus applicable surcharge and health and education cess) with indexation benefit	20% (plus applicable surcharge and health and education cess) without foreign currency benefit but with indexation benefit
	Unlisted units (Holding period > 36 months)	20% (plus applicable surcharge and health and education cess) with indexation benefit	10% (plus applicable surcharge and health and education cess) without foreign currency benefit and indexation benefit
	Short term capital gains		
	Listed/ Unlisted units (Holding period <= 36 months)	Will be taxed at the applicable rates depending upon the slab of each individual (plus applicable surcharge and health and education cess)	Will be taxed at the applicable rates depending upon the slab of each individual (plus applicable surcharge and health and education cess)
	Acquired before 1 April 2023 and sold after 23 July 2024		
	Long term capital gains		
	Listed units (Holding period > 12 months)	12.5% (plus applicable surcharge and health and education cess) without indexation benefit	12.5% (plus applicable surcharge and health and education cess) without foreign currency benefit and indexation benefit
	Unlisted units (Holding period > 24 months)	12.5% (plus applicable surcharge and health and education cess) without	12.5% (plus applicable surcharge and health and

months) Short term capital gains Listed (Holding period <= 12 months)/ Unlisted units (Holding period <= 24 months)	indexation benefit Will be taxed at the applicable rates depending upon the slab of each individual (plus applicable surcharge and health and education cess)	education cess) without foreign currency benefit and indexation benefit Will be taxed at the applicable rates depending upon the slab of each individual (plus applicable surcharge and health and education cess)
Acquired on or after 1 April 2023		
Capital Gains on Specified Mutual Funds irrespective of period of holding (Refer Note 2)	Will be taxed at the applicable rates depending upon the slab of each individual (plus applicable surcharge and health and education cess)	Will be taxed at the applicable rates depending upon the slab of each individual (plus applicable surcharge and health and education cess)
Note – 1. Axis Mutual Fund is a Mutual Fund registered with the Securities & Exchange Board of India and hence the entire income of the Mutual Fund will be exempt from income tax in accordance with the provisions of section 10(23D) of the Act. 2. Finance Act 2023 has inserted Section 50AA with effect from financial year 2023-24 which provides taxation of units of Specified Mutual Funds acquired on or after 1 April 2023. Explanation (ii) to Section 50AA of the Act provides definition of Specified Mutual Fund as under: 'Specified Mutual Fund' is defined to mean a mutual fund scheme where not more than thirty-five per cent of its total proceeds is invested in the equity shares of domestic companies. The said definition is applicable to units which are sold on or before 31 March 2025. Further, the Finance Act (No.2) 2024 has amended the definition of 'specified mutual fund' with effect from financial year 2025-26 to mean: (i) a mutual fund scheme which invest more than sixty five percent of its total proceeds is invested debt and money market instruments; or (ii) a fund which invests sixty five per cent or more of its total proceeds in units of fund referred above. The aforesaid definition will be applicable to units which will be sold from 1 April 2025. 3. Applicable rates for individual, corporates and non-corporates are as under:		

Particulars	Income slab	Rate of tax
Individual/ Hindu Undivided Family (HUF)/ AOP/ BOI#	Where total income for a tax year (April to March) is less than or equal to Rs 2,50,000* (the basic exemption limit)	Nil
	Where such total income is more than Rs 2,50,000* but is less than or equal to Rs 5,00,000	5% of the amount by which the total income exceeds Rs 2,50,000*
	Where such total income is more than Rs 5,00,000* but is less than or equal to Rs 10,00,000	Rs 12,500 plus 20% of the amount by which the total income exceeds Rs 5,00,000*
	Where such total income is more than Rs 10,00,000	Rs 1,12,500 plus 30% of the amount by which the total income exceeds Rs 10,00,000
Co-operative society	Where total income for a tax year (April to March) is less than or equal to Rs 10,000	10% of the total income
	Where such total income is more than Rs 10,000 but is less than or equal to Rs 20,000	Rs 1,000 plus 20% of the amount by which the total income exceeds Rs 10,000
	Where the total income exceeds Rs 20,000	Rs 3,000 plus 30% of the amount by which the total income exceeds Rs 20,000
Co-operative society availing concessional tax rate benefit (subject to prescribed conditions) under section 115BAD of the Act	22%	
Co-operative society availing concessional tax rate benefit (subject to prescribed conditions) under section 115BAE of the Act	15%	
Domestic Corporate (where the total turnover or gross receipts of such company for financial year 2022-23 exceeds Rs 400 crores)/ Partnership firm/ LLP/ Local authority/ FPIs	30%	

Domestic company, where the total turnover or gross receipts of such company for financial year 2022-23 does not exceed Rs 400 crores	25%												
Domestic company availing concessional tax rate benefit (subject to prescribed conditions) under section 115BAA of the Act	22%												
Domestic company engaged solely in the business of manufacture/ production and availing concessional tax rate benefit (subject to prescribed conditions) under section 115BAB of the Act	15%												
AOP/ BOI	30% or such higher rate of tax applicable to the individual members of the AOP/ BOI												
Foreign Corporates	35%												
FPIs	30%												
*In case of resident individuals of age 60 years or more, but less than 80 years, the basic exemption limit is Rs 3,00,000. Income between Rs 3,00,000 and Rs 500,000 will be taxable at the rate of 5%. In case of resident individuals of age 80 years or more, the basic exemption limit is Rs 5,00,000. Income exceeding Rs 5,00,000 but less than or equal to Rs 10,00,000 will be taxable at the rate of 20%. #Section 115BAC of the Act provides individuals and HUFs to pay tax in respect of their total income at the following rates (default regime): <table border="1"> <thead> <tr> <th>Income slab</th><th>Tax rate</th></tr> </thead> <tbody> <tr> <td>Where total income for a tax year (April to March) is less than or equal to Rs 3,00,000 (the basic exemption limit)</td><td>Nil</td></tr> <tr> <td>Where such total income is more than Rs 3,00,000 but is less than or equal to Rs 7,00,000</td><td>5% of the amount by which the total income exceeds Rs 3,00,000</td></tr> <tr> <td>Where such total income is more than Rs 7,00,000 but is less than or equal to Rs 10,00,000</td><td>Rs 20,000 plus 10% of the amount by which the total income exceeds Rs 7,00,000</td></tr> <tr> <td>Where such total income is more than Rs 10,00,000 but is less than or equal to Rs 12,00,000</td><td>Rs 50,000 plus 15% of the amount by which the total income exceeds Rs 10,00,000</td></tr> <tr> <td>Where such total income is more than Rs 12,00,000 but is less than or equal to</td><td>Rs 80,000 plus 20% of the amount by which the total income exceeds Rs 12,00,000</td></tr> </tbody> </table>		Income slab	Tax rate	Where total income for a tax year (April to March) is less than or equal to Rs 3,00,000 (the basic exemption limit)	Nil	Where such total income is more than Rs 3,00,000 but is less than or equal to Rs 7,00,000	5% of the amount by which the total income exceeds Rs 3,00,000	Where such total income is more than Rs 7,00,000 but is less than or equal to Rs 10,00,000	Rs 20,000 plus 10% of the amount by which the total income exceeds Rs 7,00,000	Where such total income is more than Rs 10,00,000 but is less than or equal to Rs 12,00,000	Rs 50,000 plus 15% of the amount by which the total income exceeds Rs 10,00,000	Where such total income is more than Rs 12,00,000 but is less than or equal to	Rs 80,000 plus 20% of the amount by which the total income exceeds Rs 12,00,000
Income slab	Tax rate												
Where total income for a tax year (April to March) is less than or equal to Rs 3,00,000 (the basic exemption limit)	Nil												
Where such total income is more than Rs 3,00,000 but is less than or equal to Rs 7,00,000	5% of the amount by which the total income exceeds Rs 3,00,000												
Where such total income is more than Rs 7,00,000 but is less than or equal to Rs 10,00,000	Rs 20,000 plus 10% of the amount by which the total income exceeds Rs 7,00,000												
Where such total income is more than Rs 10,00,000 but is less than or equal to Rs 12,00,000	Rs 50,000 plus 15% of the amount by which the total income exceeds Rs 10,00,000												
Where such total income is more than Rs 12,00,000 but is less than or equal to	Rs 80,000 plus 20% of the amount by which the total income exceeds Rs 12,00,000												

Rs 15,00,000	
Where such total income is more than Rs 15,00,000	Rs 1,40,000 plus 30% of the amount by which the total income exceeds Rs 15,00,000

4. Surcharge at the following rate to be levied in case of individual / HUF/ non-corporate non-firm unit holders:

Income	Individual/ corporate holders	HUF / non-firm unit
(a) Above Rs 50 lakh upto Rs 1 crore (including dividend income and capital gains income under section 111A, 112 and 112A of the Act)	10%	
(b) Above Rs 1 crore upto Rs 2 crores (including dividend income and capital gains income under section 111A, 112 and 112A of the Act)	15%	
(c) Above Rs 2 crores upto Rs 5 crores [excluding dividend income (dividend received from domestic companies only) and capital gains income under section 111A, 112 and 112A of the Act]	25%	
(d) Above Rs 5 crores [excluding dividend income (dividend received from domestic companies only) and capital gains income under section 111A, 112 and 112A of the Act]	37%*	
(e) Above Rs 2 crores [including dividend income (dividend received from domestic companies only) and capital gains income under section 111A, 112 and 112A of the Act]] but not covered in point (c) and (d) above	15%	

*Surcharge rate shall not exceed 25% in case of individual and HUF opting for new tax regime under section 115BAC of the Act.

5. Surcharge rates for Companies

Total Income	Rate of Surcharge for Domestic companies*	Rate of Surcharge for Foreign Companies
Above Rs 1 crore upto Rs 10 crores	7%	2%
Above Rs 10 crores	12%	5%

*Surcharge rate shall be 10% in case resident companies opting taxation under section 115BAA and section 115BAB on any income earned.

In case of firm with total income exceeding Rs.1 crore, surcharge rate shall be 12%.

6. Health and Education cess @ 4% on aggregate of base tax and surcharge.
7. Withholding of Taxation by Mutual Fund will be as per applicable withholding tax rate.

	8. All the above non-resident investors may also claim the tax treaty benefits available, if any. For further details on taxation please refer to the clause on Taxation in the SAI.
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G. Rights of Unitholders- Please refer to SAI for details.

H. List of official points of acceptance: For Details of official points of acceptance, please refer our website: <https://www.axismf.com/statutory-disclosures>

I. Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations For Which Action May Have Been Taken Or Is In The Process Of Being Taken By Any Regulatory Authority

For details, please refer our website: <https://www.axismf.com/statutory-disclosures>

The Scheme under this Scheme Information Document was approved by the Trustee Company on December 21, 2021. The Trustee has ensured that the Scheme is a new product offered by Axis Mutual Fund and is not a minor modification of its existing schemes. Further, the Trustee granted its approval for the listing the Units of the Scheme in dematerialized form. It is ensured by the Trustee that the Scheme has received in-principle approval for listing on December 27, 2021 from National Stock Exchange of India Ltd. and that the appropriate disclosures pertaining to listing of Units is made in this Scheme Information Document.

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

for and on behalf of
Axis Asset Management Company

Sd/-
Gop Kumar Bhaskaran
Managing Director &
Chief Executive Officer

Date: November 28, 2024

Axis Asset Management Company Limited (Investment Manager to Axis Mutual Fund) Axis House, 1st Floor, C-2 Wadia International, Pandurang Budhkar Marg, Worli, Mumbai - 400025, India.

TEL 022 6649 6100 and contact number 8108622211 (Chargeable) EMAIL customerservice@axismf.com WEB www.axismf.com

Statutory Details: Axis Mutual Fund has been established as a Trust under the Indian Trusts Act, 1882, sponsored by Axis Bank Ltd. (liability restricted to Rs. 1 Lakh). **Trustee:** Axis Mutual Fund Trustee Ltd. **Investment Manager:** Axis Asset Management Co. Ltd. (the AMC) **Risk Factors:** Axis Bank Limited is not liable or responsible for any loss or shortfall resulting from the operation of the scheme.

Mutual Fund Investments are subject to market risks, read all scheme related documents carefully.